

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**Original Application No. 8 of 2024 (SZ)**

**Meenava Thanthai K.R. Selvaraj Kumar Meenava Nala Sangam**

(Registered under Section 10 of the Tamilnadu Societies Act in S1.No.205 of 2015 dt. 26.06.2015) Rep. by its President,

M.R. Thiyagarajan,

S/o late C. Rajalingam,

Office at No.15/8, A.J. Colony,

Royapuram, Chennai — 600 013.

9940178702

[stanly.lawyer@gmail.com](mailto:stanly.lawyer@gmail.com)

**.. Appellant**

**Vs**

**1. State of Tamilnadu**

Through the Chief Secretary,

And Ors.

**... Respondents**

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Dated at Chennai on this 19th day of June, 2025



COUNSEL FOR 2ND AND 3RD RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No. 8 of 2024 (SZ)**

**Meenava Thanthai K.R. Selvaraj Kumar Meenava Nala Sangam**

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Royapuram, Chennai — 600 013.

9940178702

**.. Appellant**

**Vs**

**1. State of Tamilnadu**

Through the Chief Secretary,

Government of Tamilnadu, Secretariat,

Chennai — 600 009.

**2. TAMIL NADU STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

Rep. by its Member Secretary,

No.327 Metros, 9th Floor, Anna Salai,

Nandanam, Chennai- 600 035

**3. TAMIL NADU STATE EXPERT APPRAISAL COMMITTEE**

Rep. by its Chairman,

No.327 Metros, 9th Floor, Anna Salai,

Nandanam, Chennai- 600 035



**Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY - TAMIL NADU  
No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035.**

Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY - TAMIL NADU  
No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035

Anna Salai, Nandanam, Chennai-600 035  
STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY - TAMIL NADU

**3. Tamil Nadu Pollution Control Board**

Through the Chairman  
76<sup>th</sup> Mount Salai, Guindy  
Chennai — 600 032.

**4. Tamilnadu State Coastal Zone Management Authority,  
Through the Member Secretary,**

No.327 Metros, 9th Floor, Anna Salai,  
Nandanam, Chennai- 600 035

**5. Department of Fisheries, Government of Tamilnadu,**

Through the Director,  
3<sup>rd</sup> Floor, integrated Animal Husbandry and Fisheries Building,  
Nandanam, Chennai - 600

... Respondents

**REPORT FILED ON BEHALF OF SEIAA – TAMIL NADU, THE 2<sup>nd</sup> & 3<sup>rd</sup>**  
**RESPONDENTS**

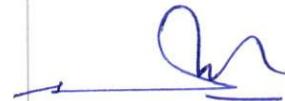
I, A.R. Rahul Nadh, I.A.S., aged about 37 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035 do hereby solemnly affirm and sincerely state as follows:

1. I am filing this report on behalf of the 2<sup>nd</sup> & 3<sup>rd</sup> Respondents herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I state that I have perused the appeal and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.



**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY - TAMIL NADU**  
No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035.

3. It is respectfully submitted that based on the Hon'ble National Green Tribunal (NGT) directions in Original Application No.28/2020 as well as the Appeal No.28/2020 dated: 28.09.2022 the PP was directed to perform the studies stated therein and furnish the report.
4. It is respectfully submitted that the PP has furnished all the study report vide its letter dated 09.08.2024.
5. It is respectfully submitted that the proposal was further placed in the 494<sup>th</sup> meeting of SEAC held on 05.09.2024 and deferred the proposal, since the experts were not present during the meeting of SEAC.
6. It is respectfully submitted that the proposal was further placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024 and the Project Proponent had made a presentation during the meeting. SEAC examined the reports and also presentation made by the experts who prepared the reports and recommended the following amendment in the EC issued that the following additional conditions may be added to the EC conditions already imposed.
- 1) *The PP shall carry out a study through IIT-M to monitor the conditions of groynes and shoreline protection structures on the northern side of the Fishing Harbour up to Ennore Creek in order to ensure the following;*
- *To evaluate sediment deposition and erosion in the northern portion of the Fishing Harbour.*
  - *To suggest mitigation measures, if any weakness of the above aforesaid structures are noticed.*
- This study must be carried out annually for the first two years, and for every two years thereafter.*
- 2) *The Local Biodiversity Management Committee (BMC) should be involved in implementation of the environment management plan.*
- 3) *The PP shall carry out a long-term intensive marine survey after commissioning of the proposed structure to pin point the changes in the biotic community arising out of proposed project. While making long term study, the population of diatoms should specifically studies as their health determines the health of the entire food chain.*



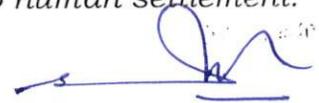
**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY - TAMIL NADU**  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035.

- 4) PP shall study the turbidity levels around the Fishing Harbour on a continuous monitoring basis through reputed institutions / accredited labs spanning twice in a year namely pre- monsoon & post-monsoon.
- 5) In order to prevent paint related pollution, the PP shall ensure that no painting activities are permitted within Fishing Harbour.
- 6) PP shall prepare and enforce a 'Code of Conduct' among all the users of the harbour. The Code should reward good behaviour while penalising harmful behaviour.
- 7) The PP shall prepare oil spill contingency plan and monitor the quality of water inside the harbour for presence of oil particles on a weekly basis or more frequently, if required. Boat movements in and out of slipway should be watched carefully for oil spillage.
- 8) The PP shall place the action taken report on the compliance of the EC conditions in the Harbour Management Committee every year and copies of action taken report along with the response of the Harbour Management Committee shall be submitted to SEIAA.

All other conditions and validity mentioned in the EC vide Letter No. SEIAA-TN/ F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 shall remain unchanged and unaltered. ”

7. It is respectfully submitted that the proposal was further placed in the 759<sup>th</sup> meeting of SEIAA held on 30.09.2024. The authority noted that the subject was appraised in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. In view of the above, the Authority accepted the SEAC's decision and decided to grant amendment in the EC issued vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 in addition to the following conditions:

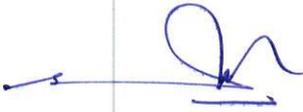
- “1. The PP shall ensure that there is no impact on Mangrove Vegetation.
2. The PP shall ensure that there is no impact on coastal marine diversity.
3. The Project activity should not impact the livelihood of fishermen.
4. The Project activity should not create any hindrance to human settlement.



**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY - TAMIL NADU**  
 No. 327, Metros, 9th Floor,  
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5. *The Project activity should not disturb coastal margin & lead to erosion & intrusion of salt water.*
  6. *The Project activity should not result in coastal line changes.*
  7. *The Project activity should not impact the land use patterns.*
  8. *The Project activity should not disturb the migratory patterns of birds & marine life.*
  9. *The project activity shall ensure that the biological waste is disposed properly, for maintaining the hygiene in the local community.*
  10. *The PP shall ensure that the post construction monitoring shall be strictly adhered for the cleanliness.*
  11. *All other conditions and validity mentioned in the EC vide Letter No. SEIAA-TN/ F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 shall remain unchanged and unaltered."*
8. It is respectfully submitted that the Amendment in Environmental Clearance was issued to the proponent vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated 30.09.2024.

It is therefore prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.

  
**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY - TAMIL NADU**  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035.

Solemnly affirmed in Chennai  
 On this the 03<sup>rd</sup> day of June 2025  
 signed his name in my presence

Before me,  
*D. Arvind*  
*(Ms. 317/2003)*  
*(No. 104, Law chambers*  
*Highcourt, Madras)*

Advocate, Chennai

**State Expert Appraisal Committee (SEAC)**

Minutes of 496<sup>th</sup> meeting of the State Expert Appraisal Committee (SEAC) held on 12.09.2024 (Thursday) at SEIAA Conference Hall, 2<sup>nd</sup> Floor, Panagal Maligai, Saidapet, Chennai 600 015 for consideration of Metallurgical Industry and Mining Projects.

Confirmation of Earlier Minutes

The minutes of the 495<sup>th</sup> SEAC meeting held on 06.09.2024 were circulated to the Members in advance and as there were no remarks, the Committee decided to confirm the minutes.

Agenda No. 496 - 01

File No.11083/2024

Proposed Rough stone and Gravel Quarry Lease over an extent of 1.68.0 Ha at S.F.No. 210/7A of Melur Village, Kulathur Taluk, Pudukkottai District, Tamil Nadu by Thiru. R. Arockiya Raj - For Environmental Clearance (SIA/TN/MIN/487502/2024, dated: 12.07.2024)

The proposal is placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, **Thiru. R. Arockiya Raj** has applied for Environmental Clearance for the proposed Rough stone and Gravel quarry lease over an extent of 1.68.0 Ha at S.F.No. 210/7A of Melur Village, Kulathur Taluk, Pudukkottai District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. ToR was issued to the project proponent vide Lr.No.SEIAA-TN/F.No.9484/ToR-1312/2022 Dated: 07.12.2022.
4. Public hearing was conducted on 28.12.2023.
5. As per the ToR, CD section was restricted and the revised production details are as follows:

  
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SEAC -TN

  
CHAIRMAN  
SEAC- TN

| Yearwise Development & Production Reserves |         |             |                  |                 |                 |                             |  |   |
|--|---------|-------------|------------------|-----------------|-----------------|-----------------------------|--|---|
| Year                                       | Section | Bench       | Length<br>in (m) | Width<br>in (m) | Depth in<br>(m) | Volume<br>in m <sup>3</sup> | Gravel<br>Formation in<br>m <sup>3</sup> | Recoverable<br>Reserves of Rough<br>stone in m <sup>3</sup> |
| I  | XY-AB   | 114-<br>112 | 50               | 88              | 2               | 8800                        | 8800                                     |   |
|  |         | 112-<br>107 | 48               | 84              | 5               | 20160                       |  | 20160   |
| TOTAL                                      |         |             |                  |                 |                 |                             | 8800                                     | 20160   |
| II   | XY-AB   | 114-<br>112 | 48               | 88              | 2               | 8448                        | 8448                                     |   |
|  |         | 112-<br>107 | 48               | 84              | 5               | 20160                       |  | 20160   |
| TOTAL                                      |         |             |                  |                 |                 |                             | 8448                                     | 20160   |
| III  | XY-AB   | 114-<br>112 | 8                | 88              | 2               | 1408                        | 1408                                     |   |
|  |         | 112-<br>107 | 8                | 84              | 5               | 3360                        |  | 3360  |
|  | XY-CD   | 114-<br>112 | 101              | 28              | 2               | 5656                        | 5656                                     |   |
| TOTAL                                      |         |             |                  |                 |                 |                             | 7064                                     | 3360  |
| IV   | XY-AB   | 107-<br>102 | 55               | 74              | 5               | 20350                       |  | 20350   |
| TOTAL                                      |         |             |                  |                 |                 |                             |  | 20350   |
| V  | XY-AB   | 107-<br>102 | 44               | 74              | 5               | 16280                       |  | 16280   |
|  |         | 102-<br>97  | 15               | 64              | 5               | 4800                        |  | 4800  |
| TOTAL                                      |         |             |                  |                 |                 |                             |  | 21080   |

  
MEMBER SECRETARY  
SEAC - TN

  
CHAIRMAN  
SEAC - TN

|                    |              |              |
|--------------------|--------------|--------------|
| <b>GRAND TOTAL</b> | <b>24312</b> | <b>85110</b> |
|--------------------|--------------|--------------|

6. The other salient features of the proposal are as follows:

| File No. | 11083  |   | Category   | B1   |  |
|----------|--|---|--|------|--|
|          | 487502/2024  |   |  | 1(a) |  |
| Sl. No   | Salient Features of the Proposal                       |   |  |      |  |
| 1.       | Name of the Owner/Firm                                 | : | Thiru. R. Arockiya Raj,<br>S/o. Rethinam pillai,<br>No. 297/7, Sathiyamoorthi Nagar,<br>Pudukkottai District – 622 001.  |      |  |
| 2.       | Type of quarrying                                      | : | Rough stone and Gravel Quarry  |      |  |
| 3.       | S.F Nos. of the quarry site                            | : | 210/7A   |      |  |
| 4.       | Village in which situated                              | : | Melur  |      |  |
| 5.       | Taluk in which situated                                | : | Kulathur   |      |  |
| 6.       | District in which situated                             | : | Pudukkottai  |      |  |
| 7.       | Extent of quarry (In ha.)                              | : | 1.68.0 Ha  |      |  |
| 8.       | Latitude & Longitude of all corners of the quarry site | : | 10°26'40.50"N to 10°26'48.54"N<br>78°45'55.90"E to 78°46'00.42"E   |      |  |
| 9.       | Topo Sheet No.   | : | 58-J/15  |      |  |
| 10.      | Type of mining   | : | Opencast Semi-Mechanized Mining  |      |  |
| 11.      | Details of Environmental Setting.                      | : | <ul style="list-style-type: none"> <li>• Nearest village – Nakkeerarvayal Village – 0.34 km, NE</li> <li>• Kanmai – 400m – E</li> <li>• Jain Tirthankara idol &amp; relics of old Jain temple – 1.9km - N</li> </ul> |      |  |
| 12.      | NBWL Clearance/ Conservation Measures                  | : | Not applicable   |      |  |
| 13.      | Details of Previous History                            | : | It is a fresh application  |      |  |
| 14.      | CCR If Applicable                                      | : | It is a fresh lease area and hence CCR is not applicable.  |      |  |

  
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SEAC -TN

  
CHAIRMAN  
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|                         |  |                              |   |
|-------------------------|--|------------------------------|---|
| 15.                     | Details of ToR                               | :                            | Lr.No.SEIAA-TN/F.No.9484/ToR-1312/2022<br>Dated: 07.12.2022.                  |
| 16.                     | Date of Public Hearing                       | :                            | 28.12.2023.   |
| 17.                     | Details of EC/ToR Granted in the Cluster.    | :                            | EC issued vide Lr.No.SEIAA-TN/F.No.8440/<br>EC.No.5494/2023 dated.09.01.2023. |
| 18.                     | Life of Project                              | :                            | 10 years  |
|                         | Lease Period                                 | :                            | 10 years  |
|                         | Mining Plan Period                           | :                            | Mine Plan Period – 10 years<br>Current Production Plan – 5 years              |
| 19.                     | Mining Plan Details                          | :                            | As per approved<br>Mining Plan  |
|                         | Geological Resources m <sup>3</sup><br>(RoM) | :                            | Rough Stone –<br>10,87,125m <sup>3</sup>                                      |
|                         |  | :                            | Gravel – 33,450m <sup>3</sup>   |
|                         | Mineable Resources m <sup>3</sup> (RoM)      | :                            | Rough Stone –<br>1,94,280m <sup>3</sup>                                       |
|                         |  | :                            | Gravel – 24,312m <sup>3</sup>   |
|                         | Annual Peak Production in m <sup>3</sup>     | :                            | Rough Stone –<br>21,820m <sup>3</sup>   |
| :                       |  | Gravel – 8,800m <sup>3</sup> |   |
| Maximum Depth in meters | :  | 17.0m Below Ground<br>Level  |   |
| 20.                     | Depth of water table                         | :                            | 70m to 75m  |
| 21.                     | Man Power requirement per day:               | :                            | 27 Nos.   |
| 22.                     | Water requirement:                           | :                            | 2.5 KLD   |
|                         | 1. Drinking & Domestic                       | :                            | 1.5 KLD   |
|                         | 2. Dust Suppression                          | :                            | 05. KLD   |
|                         | 3. Green belt                                | :                            | 0.5 KLD   |

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

|     |  |   |   |  |
|-----|--|---|---|--|
| 23. | Power requirement  | : | 86,898 Liters of HSD for the entire period of life              |  |
| 24. | Precise area communication approved by the Assistant Director, Dept. of G&M        | : | Rc.No.677/2021 (G&M) dated:15.04.2022.                          |  |
| 25. | Mining Plan approved by the Assistant Director, Dept. of Geology & Mining.         | : | Rc.No.677/2021(G&M) dated:02.06.2022.                           |  |
| 26. | 500m cluster letter issued by the Assistant Director, Dept. of Geology and Mining. | : | Rc.No.677/2021(G&M) dated:02.06.2022                            |  |
| 27. | VAO Certificate Regarding Structures within 300m Radius                            | : | 28.06.2022.   |  |
| 28. | Project Cost (excluding EMP cost)  | : | Rs. 43,94,000/-   |  |
| 29. | EMP cost (in Rs. Lakhs).   | : | Capital Cost – Rs.13,37,000/-<br>Recurring Cost – Rs.8,37,500/- |  |
| 30. | CER cost (in Rs. Lakhs).   | : | Rs. 5,00,000/-  |  |
| 31. | EC Recommendation  | : | Validity  | 30 years subject to the following upper limits.            |
|     |  | : | Annual Max RoM  | Rough Stone 21,080m <sup>3</sup> Gravel 8800m <sup>3</sup> |
|     |  | : | Max Depth in mtrs   | 17m Below Ground Level                                     |
| 32. | Standard Conditions  | : | Annexure I  |  |
| 33. | Is the depth recommended more than 40m.  | : | YES   | NO   |
| 34. | If 33 above is YES   | : | Special Conditions II   |  |
| 35. | Is the proposed area located near Reserve Forest                                   | : | YES   | NO   |

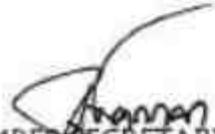
  
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SEAC - TN

  
CHAIRMAN  
SEAC- TN

|     |                          |   |                        |
|-----|--------------------------|---|------------------------|
| 36. | If 35 above Is YES       | : | Special Conditions III |
| 37. | Other Special Conditions | : | As stipulated below    |

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production of not exceeding 21,080m<sup>3</sup> of rough stone & 8800m<sup>3</sup> of gravel up to the ultimate depth of 17m below ground level subject to the following specific conditions and it shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022:

- 1) The prior Environmental Clearance granted for this mining project shall be valid subject to the standard conditions as per the **Annexure I** of this minutes & normal conditions stipulated by MOEF &CC.
- 2) The project proponent shall furnish an affidavit regarding the Cluster Management Committee to be framed as stipulated in ToR, before obtaining EC from SEIAA.
- 3) The complete tree plantation (850 number of plants) & fencing and installation of garland drainage with siltation tank around the mine lease area shall be completed before obtaining the CTO from the TNPCB.
- 4) The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation.
- 5) The PP shall **register promptly through online in the Shram Suvidha Portal** which is the official portal of Ministry of Labour & Employment, Govt of India to obtain **Labour Identification Number (LIN)** before obtaining the **CTO** from the **TNPCB**.
- 6) The PP shall abide by the mitigation and restoration measures provided in the Environment Management plan prepared for the project life.
- 7) The project proponent shall maintain 7.5m greenbelt in safety zone and such plantation should not be disturbed.

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

- 8) The PP shall abide by all the conditions as stipulated in accordance with the provisions of MMR 1961 and DGMS Circular No.7 of 1997 while carrying out the controlled blasting operations through a statutorily competent persons appointed by him.
- 9) However, for the safety of the persons employed in the quarry, the PP shall submit the modified Mining Plan at the time of lease execution to the concerned AD (Mines) keeping the ultimate pit bottom of not less than 12 m in width.
- 10) The PP shall strictly satisfy the requirements of the provisions of Mines Act 1952, the regulations of MMR 1961 and the DGMS Circulars, the Environment Act & Rules, 1986, Explosives Act 1884, Explosive rules 1983 and other laws, orders pertaining to the quarry operation without any deviation.
- 11) The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
- 12) The PP shall adopt the controlled blasting technique involving the muffle blasting to ensure that no rock fragments travel beyond 10 m from the place of blasting.
- 13) As accepted by the Project Proponent the CER cost is **Rs. 5 Lakhs** and the amount shall be spent towards Government Higher Secondary School, Maruthanthaial for the activities as committed before obtaining CTO from TNPCB.

**Agenda No. 496-02**

**File No.11178/2024**

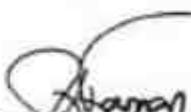
**Proposed Black Granite (Dolerite) Quarry lease area over an extent of 1.07.5 Ha at S.F.Nos. 277/3A1B, 277/3A2, 278/2B, 278/3A4B, 282/13, 282/1A2 & 282/2B of Rayandapuram village, Thandrapet Taluk, Tiruvannamalai District, Tamil Nadu by Thiru N Viswanathan - For Environmental Clearance under violation.**

**(SIA/TN/MIN/491424/2024 Dt: 08/08/2024)**

The proposal was placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, Thiru N Viswanathan has applied for Environmental Clearance for the proposed Black Granite (Dolerite) quarry lease area over an

  
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SEAC -TN

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CHAIRMAN  
SEAC- TN

- extent of 1.07.5 Ha at S.F.Nos. 277/3A1B, 277/3A2, 278/2B, 278/3A4B, 282/13, 282/1A2 & 282/2B of Rayandapuram village, Thandrampet Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
  3. The Project Proponent had obtained lease for quarrying granite vide Government Order (3D) No. 30, Industries (MMB.2) Department dated 29.10.2015 for a period of twenty years and the lease was executed on 08.12.2015 and ends on 07.12.2035.
  4. The Project Proponent had obtained Environmental Clearance from SEIAA-TN vide order Lr.No. SEIAATN/F.No.3679/EC/1(a)/2201/2015 dated 15.10.2015 and obtained permission for quarrying of 300 cbm of Black Granite (Dolerite).
  5. However, the Project Proponent had quarried and transported a quantity of **800.752 cbm** of black granite (till 16.08.2018) as against the proposed production of **300 cbm** (for the Mining plan period from 2015-16 to 2019-20).
  6. Since Thiru N Viswanathan had quarried and transported the **excess quantity of 500.752 cbm** of black granite was **treated as violation**, the project proponent has obtained ToR under Violation vide letter no:SEIAA-TN/F.No.10185/Violation/TOR-1544/2023 Dated:13.09.2023.
  7. The approved 1<sup>st</sup> scheme mining plan for the period of 2 years (2023-2024 to 2024-2025) & production should not exceed ROM of 5780 m<sup>3</sup> of 2312 m<sup>3</sup> of Granite (Recovery 40%) & 3468 m<sup>3</sup> of Granite Waste (Reject 60%). The depth of mining 11m BGL.
  8. Earlier, the proponent has obtained EC from SEIAA-TN vide letter no EC: SEIAA-TN/F.No.3679/EC/1(a)/2202/2015 dated 15.10.2015.
  9. The PP has not obtained Certified Compliance Report (CCR) from Regional Office, MoEF&CC, Chennai for the earlier Environmental Clearance obtained from SEIAA-TN.

The Committee noted that the PP was absent for the meeting and hence decided to defer the consideration of the proposal.

  
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Agenda Item No: 496 - 03

File No: 11192/2024

Proposed Rough Stone and Gravel Quarry over an extent of 2.19.0 Ha in S.F.Nos.: 39/1, of Kodangipalayam Village, Palladam Taluk, Tiruppur District, Tamil Nadu by Thiru. A. Venkatachalam - For Terms of Reference.

(SIA/TN/MIN/493158/2024, dt: 17/08/2024)

The proposal was placed in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The Project Proponent made a detailed presentation on the proposed project. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following among other things:

1. The Project Proponent, **Thiru. A. Venkatachalam**, has applied seeking Terms of Reference for EIA study for the proposed Rough Stone and Gravel quarry over an extent of 2.19.0 Ha in S.F.Nos. 39/1, of Kodangipalayam Village, Palladam Taluk, Tiruppur District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006 as amended.
3. As per mining plan, the lease period is for 10 years, the mining plan is valid for 10 years and **annual peak production shall not exceed 36800 m<sup>3</sup> of Rough stone and 16268 m<sup>3</sup> of Gravel** for an ultimate depth of mining of **47m BGL**.

Based on the presentation and details furnished by the project proponent, **SEAC decided to grant Terms of Reference (TOR) with Public Hearing** subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The project proponent shall submit a Certified Compliance Report obtained from the office of the concerned DEE/TNPCB (or) IRO, MoEF & CC, Chennai as per the MoEF&CC O.M dated.08.06.2022 for the previous EC and appropriate mitigating measures for the non-compliance items, if any.
2. For the existing quarry, the PP shall obtain a letter from the concerned AD (Mines) which shall stipulate the following information:
  - I. Original pit dimension of the existing quarry

  
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- ii. Quantity achieved Vs EC Approved Quantity
  - iii. Balance Quantity as per Mineable Reserve calculated.
  - iv. Mined out Depth as on date Vs EC Permitted depth
  - v. Details of illegal/illicit mining carried out, if any
  - vi. Quantity of material mined out outside the mine lease area (or) in the adjacent quarry/land.
  - vii. Existing condition of Safety zone/benches
  - viii. Details of any penalties levied on the PP for any violation in the quarry operation
3. PP shall furnish a letter from AD/DD mines stating that the project will not fall under violation category.
  4. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc.
  5. The Proponent shall develop greenbelt and garland drain around the boundary of the proposed quarry and the photographs indicating the same shall be shown during the EIA appraisal.
  6. The study on impact of the proposed quarrying operations on the surrounding environment which includes reserve forest, water bodies, etc.
  7. The PP shall furnish the controlled blasting design methodology for ensuring the blast-induced ground vibration level restricted to below 2 mm/s at the structures existing in 650 m from the lease boundary.
  8. The Project Proponent shall furnish the revised EMP based on the study carried out on impact of the dust & other environmental impacts due to proposed quarrying operations on the nearby agricultural lands for remaining life of the mine in the format prescribed by the SEAC considering the cluster situation.
  9. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring,

good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:

- (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
9. The PP shall furnish a Slope Stability action plan involving the safe methodology of maintaining the haulroad of adequate gradient benches with keeping the benches intact during the quarrying operation during the EIA appraisal.
10. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.

**Agenda No. 496 - 04**

**File No.11193/2024**

**Proposed Rough stone and Gravel Quarry Lease over an extent of 0.88.0 Ha at S.F.No. 38/3 of Kodangipalayam Village, Palladam Taluk, Tiruppur District, Tamil Nadu by Thiru. A. Venkatachalam - For Terms of reference. (SIA/TN/MIN/492831/2024, dated: 16.08.2024)**

The proposal was placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, **Thiru. A. Venkatachalam** has applied for Terms of reference for the proposed Rough stone and Gravel quarry Lease over an extent of 0.88.0 Ha at S.F.No. 38/3 of Kodangipalayam Village, Palladam Taluk, Tiruppur District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The production for a period of 5 years is 58,180m<sup>3</sup> of rough stone & 11700m<sup>3</sup> of gravel up to the depth of 22m below ground level.

Based on the presentation made by the proponent, **SEAC decided to recommend the**

  
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proposal for Terms of Reference (TOR) with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes. In addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The details of the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m, (iv) 300 m & upto 1km shall be enumerated with photographs. The details such as the number & purpose of the building, number dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. shall be furnished. The PP shall spell out the mitigation measures proposed for the protection of those structures during quarrying operations shall also be included in the EIA report.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
4. Since waterbodies are situated nearby, the PP shall carry out the scientific studies to assess the hydrogeological condition of the quarry to determine impacts of the mining operation on the ground water conditions in the waterbodies.
5. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.

  
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6. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
7. The PP shall prepare the EMP for the entire project life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
8. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
9. The PP shall furnish the controlled blasting design methodology for ensuring the blast-induced ground vibration level restricted to below 2 mm/s at the structures existing in 500 m from the lease boundary.

**Agenda No:496-05**

**File No: 11087/2024**

Existing Rough stone quarry lease over an extent of 1.30.0 Ha at S.F.No. 381 (Part-1) of Gopanapalli Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru.S.Raghu – For Corrigendum in Environmental Clearance.

(Online proposal No.SIA/TN/MIN/488198/2024 Dt: 16.07.2024).

The proposal was placed in the 496<sup>th</sup> meeting held on 12.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. Earlier, the PP Thiru.S.Raghu has obtained Environmental Clearance vide EC24B0108TN5894028N Dated: 15.05.2024 for the Rough stone Quarry over an extent of 1.30.0 Ha at S.No. 381 (Part-1) of Gopanapalli Village, Hosur Taluk, Krishnagiri District, Tamil Nadu, for the quantity of 1,07,190 m<sup>3</sup> of rough stone upto the depth of 37m (8m AGL + 29m BGL).
2. In this connection, the PP has requested for Corrigendum in Environmental Clearance as follows vide online proposal no. SIA/TN/MIN/488198/2024 Dt: 16.07.2024). (Application for Corrigendum Form-13) received on 18.07.2024.

| S. No | As per EC Issued<br>Dated:15.05.2024      | Corrigendum Requested                     |
|-------|---|---|
| 12.   | Production (Quantity in m <sup>3</sup> ): | Production (Quantity in m <sup>3</sup> ): |

  
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|     |   |   |
|-----|---|---|
|     | As per the Mining plan the lease period is 10 years. The mining plan is for the period of Ten years & production should not exceed quantity of 1,07,190 m <sup>3</sup> of rough stone.  | As per the Mining plan the lease period is 10 years. The mining plan is for the period of Ten years & production should not exceed Quantity of 1,51,210 m <sup>3</sup> of rough stone.  |
| 28. | <p><b>Validity:</b><br/>This Environmental Clearance is accorded for the quantity of 1,07,190 m<sup>3</sup> of rough stone up to the depth of 37m (8m AGL + 29m BGL) and the annual peak production should not exceed 33,440 m<sup>3</sup> of rough stone.</p> <p>The Environmental Clearance issued is valid as per the approved mine plan period and as per MoEF &amp; CC's notification S.O.1533(E) dated.14.09.2006 and S.O.1807(E) dated 12.04.2022.</p> | <p><b>Validity:</b><br/>This Environmental Clearance is accorded for the quantity of 1,51,210 m<sup>3</sup> of rough stone up to the depth of 37m (8m AGL + 29m BGL) and the annual peak production should not exceed 33,440 m<sup>3</sup> of rough stone.</p> <p>The Environmental Clearance issued is valid as per the approved mine plan period and as per MoEF &amp; CC's notification S.O.1533(E) dated.14.09.2006 and S.O.1807(E) dated 12.04.2022.</p> |

Based on the presentation, the Committee decided to issue the above Corrigendum to the Environmental clearance issued vide EC2480108TN5894028N Dated: 15.05.2024 subject to the conditions mentioned below.

**Conditions:**

1. All other conditions and validity mentioned in the EC dated 15.05.2024 will remain unchanged and unaltered.

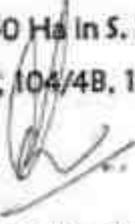
**Agenda No: 496-06**

**File No: 11135/2024**

**(Old File No: 8996/2022)**

**Proposed Rough Stone & Gravel quarry lease over an extent of 3.02.50 Ha in S. F. Nos. 104/1A, 104/1B1, 104/1B2, 104/2A, 104/2B, 104/3, 104/4A1, 104/4A2, 104/4B, 104/4C.**

  
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104/5A, 104/5B, 104/6A, 104/6B, 104/7A, 104/7B, 104/8A, 104/8B, 104/8C, 104/8D & 104/8E, Konganakkurichi Village, Aruppukkottal Taluk, Virudhunagar District, Tamil Nadu by Thiru.K.Balamurugan- For Corrigendum In Environmental Clearance.

(SIA/TN/MIN/489977/2024, Dated: 27/07/2024)

The proposal was placed for appraisal in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru.K.Balamurugan has applied Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 3.02.50 Ha in S. F. Nos. 104/1A, 104/1B1, 104/1B2, 104/2A, 104/2B, 104/3, 104/4A1, 104/4A2, 104/4B, 104/4C, 104/5A, 104/5B, 104/6A, 104/6B, 104/7A, 104/7B, 104/8A, 104/8B, 104/8C, 104/8D & 104/8E, Konganakkurichi Village, Aruppukkottal Taluk, Virudhunagar District, Tamil Nadu for the quantity of 3,67,570 m<sup>3</sup> of rough stone & 1,23,924 m<sup>3</sup> of Gravel and the depth of the mining upto 46m BGL as per the approved mining plan and is valid as per the approved mine plan period.
2. The proposed quarry/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.
3. EC was issued by SEIAA-TN vide Lr. No. SEIAA-TN/F.No.8996/1(a)/EC, No:6104/2023 dated: 16.10.2023 & EC Identification No. EC23B001TN110470 dated 30.10.2023.
4. Now, the Project Proponent, Thiru.K.Balamurugan has submitted an application in Form-II seeking Corrigendum in Environmental Clearance vide online application SIA/TN/MIN/489977/2024, Dated: 27/07/2024.

During the presentation, the EIA coordinator pointed out that the Latitude & Longitude of all corners of the quarry site is inadvertently mentioned as **zero** (As per EC) instead of **degrees** as per AMP.

SEAC examined the representation made by the EIA Coordinator and noted that there were inadvertent errors in the recommendation of SEAC and consequently in the EC and therefore, decided to recommend the following Corrigendum in the EC.

  
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| S. No. | Reference of EC  | As per issued EC   | Corrigendum Sought   |
|--------|--|--|--|
| 1      | Page 3 of Environmental Clearance, S.No.8 Latitude & Longitude of all corners of the quarry site | 090 28'39.40" to 090 28'46.00" N & 780 10'50.70" to 780 10'58.15"E | 09° 28'39.40" to 09° 28'46.00" N & 78° 10'50.70" to 78° 10'58.15"E |

All the other conditions stipulated in EC vide Lr.No. SEIAA-TN/F.No.8996/1(a)/EC. No:6104/2023 dated: 16.10.2023 & EC Identification No. EC238001TN110470 dated 30.10.2023. will remain unchanged and unaltered.

Agenda No: 496- 07

(New File No: 11139/2024)

(Old File No:3835/2015)

Proposed Savudu Deposit quarry lease over an extent of 3.14.45Ha at SF.No. 212/1 (Part) (PWD Tank) of Nandivaram Village, Chengalpattu Taluk, Kancheepuram District, Tamil Nadu by Thiru.M.Ashok Kumar- For Amendment In Environmental Clearance. (SIA/TN/MIN/478604/2024, Dated:03.06.2024)

The proposal was placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Environmental Clearance was earlier issued to the project proponent Thiru. M. Ashok Kumar for the Proposed Savudu Deposit quarry lease over an extent of 3.14.45Ha at SF.No. 212/1 (Part) (PWD Tank) Nandivaram Village, Chengalpattu Taluk, Kancheepuram District, Tamil Nadu vide Lr. No. SEIAA-TN/F.No.3835/EC/1(a)/2242/2015 dated 23.10.2015 for the quantity of 28,300m<sup>3</sup> of savudu for the period of 50days from the date of execution of mining lease period.
2. Earlier EC - Amendment Issued Vide Lr. No. SEIAA-TN/F.No.3835/EC/1(a)/A/2242/2015 dated:06.03.2018.
3. The project proponent has informed that the mining lease deed has not been executed so far due to following reasons,
4. "...Among other reasons such as rainy seasons, Hon'ble High Court order

  
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(Prohibiting the colloquial name of Savudu) and Covid Pandemic, The Government of Tamil Nadu vide G.O (Ms) 50.dated 27.04.2017 has banned quarrying of Clay, Silt, Savudu and Gravel on the beds of tanks, channels and reservoirs in the districts of Tiruvallur, Kanchipuram and Chennai. And now The Government of Tamil Nadu vide G.O. Ms. No. 244, Industries, Investment Promotion and Commerce (MMC.1) 14th December 2022 has lifted that ban."

5. Now, the Proponent, Thiru.M.Ashok Kumar has submitted an application in Form-4 seeking amendment in Environmental Clearance dated. 23.10.2015, requesting to change the mineral name to '**ordinary earth**' instead of 'savudu'.
6. However, the proponent submitted a letter obtained from Deputy Director (Additional Charge) – Geology & Mining, vide Rc.50/Q2/2015 dated.03.06.2024 stating as follows:  
*"... in the approved mining plan dated.22.07.2015 it may please be read as "ordinary earth" in all the places where it was mentioned as "savudu"..."*
7. Further, the proponent submitted the soil test report obtained from University of Madras, department of Geology, Guindy campus vide Ref.No:38/Dr.PS/ Ashok Kumar /Nandivaram/ Soil Test/ 2024 dated.27.02.2024. According to the report, the maximum sand content in the soil sample is determined as 21%. The Soil is classified as "**ordinary earth**".
8. Further, the proponent submitted a letter dated.03.06.2024 obtained from Deputy Director(Additional Charge) – Geology & Mining stating that the applied area/ demarcated by the Water Resource Department to quarry earth within Nandivram Tank 212/1(P) over an extent of 3.14.45 hect is not situated adjacent to the river, canals, streams, etc., and also not comes under notified, declared protected zones.

9. Now, the PP has requested Amendment in EC as follows:

| S.No. | Description  | As per EC dated.23.10.2015 | Amendment requested |
|-------|--------------|----------------------------|---------------------|
| 1     | Mineral Name | Savudu                     | Ordinary Earth      |

Based on the presentation and details submitted by the project proponent, the Committee decided to recommend the Amendment in the EC dated 23.10.2015 as follows:

  
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- 1) The word "*savudu*" wherever occurred in the EC issued by SEIAA-TN vide Lr. No. SEIAA-TN/F.No.3835/EC/1(a)/2242/2015 dated 23.10.2015, may be read as an "*ordinary earth*"
- 2) All other conditions and validity mentioned in the EC dated. 23.10.2015 shall remain unchanged and unaltered.

**Agenda No: 496-08**

**(File No: 11141/2024)**

**(Old File No:3935/2015)**

**Proposed of Ordinary earth quarry lease over an extent of 2.83.0Ha in S.F.No.4(p) of Kilkottaiyur Village, Tiruporur Taluk, Chengalpattu District, Tamilnadu by Thiru.M. Ashok Kumar- For Amendment in Environmental Clearance.**

**(SIA/TN/MIN/489765/2024, Dated: 26/07/2024)**

The proposal was placed for appraisal in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, Thiru.M. Ashok Kumar has applied for Environmental Clearance for the Proposed of Ordinary earth quarry lease over an extent of 2.83.0Ha in S.F.No.4(p) of Madura Porur Village, Tiruporur Taluk, Kanchipuram District, Tamil Nadu for the quantity of 28,300cu.m of savudu as per approved mining plan and is valid as per the approved mine plan period.
2. The project/activity is covered under category "B2" of Item 1(a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. Earlier, EC was issued for the Proposed of Ordinary earth quarry lease over an extent of 2.83.0Ha in S.F.No.4(p) of Madura Porur Village, Tiruporur Taluk, Kanchipuram District Savudu Quarry by SEIAA-TN vide Lr. No. SEIAA-TN/F.No.3935/ EC /1(a)/2302/2015 dated 27.10.2015 for the period of 50 days from issuance of Environmental Clearance.
4. Now, the Proponent, Thiru.M. Ashok Kumar has submitted an application in Form-4 seeking amendment in Environmental Clearance dated.01.08.2024, vide vide online application SIA/TN/MIN/489765/2024, Dated: 26/07/2024

requesting to change the mineral name to 'ordinary earth' instead of 'savudu' over the extent of 2.83.0Ha in S.F.No.4(p) of Kilkottaiyur Village, Tiruporur Taluk, Chengalpattu District, Tamil Nadu.

5. The project proponent has not executed the mining lease till date.
6. However, the proponent submitted a letter obtained from Deputy Director (Addl. Charge), Dept. of Geology & Mining, vide Rc.122/Q2/2015 dated 24.07.2024 stating as follows:

*"... in the approved mining plan in the approved Mining Plan dated 21.07.2015 it may please be read as "Ordinary Earth" in all the places where it was mentioned as "Savudu" and the amendment Environmental Clearance may be issued in the mineral name of "ordinary Earth" instead of "Savudu"*

7. Further, the proponent submitted the soil test report obtained from Professor & Head, Division of Soil Mechanics & Foundation Engg. Department of Civil Engineering CEG Campus, Anna University, Chennai vide letter dated; 19.07.2024. According to the report, the maximum sand content in the soil sample is determined as 19%.

8. Further, the proponent submitted a letter dated 24.07.2024 obtained from Deputy Director (Addl. Charge), Dept. of Geology & Mining also stated the following:

*"...the applied area demarcated by the Water Resource Department to quarry ordinary earth within Madura Porur Eri 4(p) over an extent of 2.83.00 hect is not situated adjacent to the river, canals, streams etc., and also not comes under Notified, declared protected zones."*

9. Now, the PP has requested Amendment in EC as follows:

| S.No. | Description  | As in EC dated. 27.10.2015 | Amendment issued |
|-------|--------------|----------------------------|------------------|
| 1     | Mineral Name | Savudu                     | Ordinary Earth   |

Based on the presentation and details submitted by the project proponent, the Committee decided to recommend the Amendment in the EC dated 27.10.2015 as follows:

- 1) The word "*savudu*" wherever occurred in the EC issued by SEIAA, TN, may be read as an "*ordinary earth*"

  
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- 2) All other conditions and validity mentioned in the EC dated 27.10.2015 shall remain unchanged and unaltered.

Agenda No. 496 - 09

File No.11172/2024

Proposed Rough Stone Quarry Lease over an extent of 2.00.0 Ha Government Land at S.F.No. 306(Part-II) of Pannapalli Village, Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by Thiru. P. Madhu Premanathan - For EC Amendment.

(SIA/TN/MIN/492554/2024, dated: 12.08.2024)

The proposal was placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. EC was accorded to the project proponent, **Thiru. P. Madhu Premanathan** vide Lr.No.SEIAA-TN/F.No.7992/EC.No.5447/2023 dated.18.02.2023, for the Proposed Rough Stone Quarry Lease over an extent of 2.00.0 Ha at S.F.No. 306(Part-II) of Pannapalli Village, Shoolagiri Taluk, Krishnagiri District, Tamil Nadu.
2. Now, the proponent has submitted an application in Form-4 seeking the following amendment in the EC dated.18.02.2023.

| S. No | Description | In Mining Plan  | In Environmental Clearance            | Amendment Required  |
|-------|-------------|---|---------------------------------------|---|
| 1     | Production  | 6,48,722m <sup>3</sup> of Rough stone & 21,660m <sup>3</sup> of Topsoil | 4,98,710m <sup>3</sup> of Rough stone | 5,45,425m <sup>3</sup> of Rough stone & 21,660m <sup>3</sup> of Topsoil |
| 2     | Depth       | 64m (22m Above ground level +42m  | 51m (22m Above ground level +29m      | 59m (22m Above ground level   |

  
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|   |                 |   |  |   |
|---|-----------------|---|--|---|
|   |                 | below ground level)                         | below ground level)  | +37m below ground level)                      |
| 3 | Validity Period | Ming Plan – 5 Years Lease Period – 10 Years | "As per the approved mining plan and is valid for the approved mine plan period" | Up to lease period - 20.09.2023 to 19.09.2033 |

The Committee, after detailed deliberations, decided to issue the following amendment in the EC dated.18.02.2023 subject to the condition that all other details & conditions mentioned in the EC dated.18.02.2023 shall remain unaltered.

| S. No | Description     | In Environmental Clearance   | Amendment Recommended  |
|-------|-----------------|--|--|
| 1     | Production      | 4,98,710m <sup>3</sup> of Rough stone & 21,660m <sup>3</sup> of Topsoil          | 5,45,425m <sup>3</sup> of Rough stone  |
| 2     | Depth           | 51m (22m Above ground level +29m below ground level)                             | 59m (22m Above ground level +37m below ground level)   |
| 3     | Validity Period | "As per the approved mining plan and is valid for the approved mine plan period" | Up to lease period - 20.09.2023 to 19.09.2033. Under the provisions of TNMMCR 1959, the Mining Plan is valid for the life of lease, i.e., lease period. Hence, |

  
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|--|--|--|--|
|  |  |  | the EC is valid for the approved Mine Plan period of 10 years. |
|--|--|--|--|

Agenda No: 496-10

(New File No: 11173/2024)

(Old File No:7993/2020)

Proposed Rough stone Quarry lease over an extent of 1.56.0Ha in S.F.No. 306 (Part-I) of Pannapalli Village, Shoolagiri Taluk, Krishnagiri District, Tamil Nadu by Thiru.V.Venkatachalam - For Amendment in Environmental Clearance.

(SIA/TN/MIN/492548/2024, Dated:12.08.2024)

The proposal was placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. EC was issued to the project proponent, Thiru.V.Venkatachalam vide - Lr.No.SEIAA-TN/F.No.7993/1(a)EC.No:5530/2020,Dated 17.02.2023 under 'BI' category for the Proposed Rough stone Quarry lease over an extent of 1.56.0Ha in S.F.No. 306 (Part-I) of Pannapalli Village, Shoolagiri Taluk, Krishnagiri District, Tamil Nadu.
2. Now, the proponent has submitted an application in the PARIVESH portal in Form-4 seeking Amendment in the above-mentioned EC as follows:

| Sl.No | Description                                       | As per EC dated.17.02.2023  | Amendment requested  |
|-------|---|---|--|
| 1.    | Mineral Quantity<br>Rough stone in m <sup>3</sup> | 3,34,000m <sup>3</sup> of Rough stone upto depth 42m(22m AGL + 20m BGL) | 3,60,580m <sup>3</sup> of Rough stone upto depth 52m (22m AGL + 30m BGL) |
| 2.    | Validity  | As per the Mining plan and is valid for the                             | For the life of the mine as per the MoEF & CC                            |

  
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|  |  |                             |   |
|--|--|-----------------------------|---|
|  |  | approved Mining plan period | notification S.O. 1807 (E) Dated 12.04.2022. Under the provisions of TNMMCR 1959, the Mining Plan is valid for the life of lease, i.e., lease period. Hence, the EC is valid for the approved Mine Plan period of 10 years. |
|--|--|-----------------------------|---|

Based on the presentation made by the proponent, the SEAC carefully examined the proposal and decided to recommend the above said amendments as requested by the PP. All the other conditions stipulated in EC vide Letter No.SEIAA-TN/F.No.7993/1(a)EC.No:5530/2020, Dated 17.02.2023 will remain unaltered.

**Agenda No: 496- 11**

**File No: 11186 /2024**

**(Old File No: 3888 /2015)**

Existing Black Granite over an extent of 20.28.0 Ha S.F.No. 170/1(Part), Siruvalai Village, Vikravandi Taluk, Villuppuram District, Tamil Nadu by M/s. Tamil Nadu Minerals Limited - For Corrigendum to ToR issued under violation category (SIA/TN/MIN/493283/2024, 19/08/2024)

The proposal was placed in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The project proponent made a detailed presentation. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

**The SEAC noted the following:**

1. The Project Proponent, Tamil Nadu Minerals Ltd., has applied seeking **Corrigendum to ToR** for EIA study issued under violation category to the PP for the existing Black Granite quarry over an extent of 20.28.0 Ha S.F.No. 170/1(Part), Siruvalai Village, Villuppuram Taluk, Villuppuram District, Tamil Nadu.

  
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2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006 as amended.
3. ToR issued vide T.O. Lr. No. SEIAA-TN/F.No.3888/SEAC/ToR-1533/2023 dated 09.08.2023 under violation category

Now the PP has applied seeking the following corrigendum to the ToR dated 09.08.2023 as follows:

**"S.F.No. 170/1(Part), Siruvalai Village, Vikravandi Taluk, Villuppuram District, Tamil Nadu"**

The Committee decided to issue the aforesaid corrigendum to the ToR dated 09.08.2023 as sought by the PP. All the other conditions mentioned in the ToR Lr. No. SEIAA-TN/F.No.3888/SEAC/ToR-1533/2023 dated 09.08.2023 remain unaltered.

**Agenda Item- 496 - 12**

**File No: 11198/2024**

**(Old File No: 9559/2022)**

Proposed Rough stone, Jelly and Gravel quarry lease over an extent of 1.57.00 Ha in S.F.No. 216/1, 216/2A1, 216/2A2A of Kattukuthagai karisalkulam Village, Kariyapatti Taluk, Virudhunagar District, Tamil Nadu by Thiru. S. Gurusamy – Amendment to the Environment Clearance. (SIA/TN/MIN/490814/2024, dt 10/08/2024)

The proposal was placed in this 496th meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in). The project proponent made a detailed presentation.

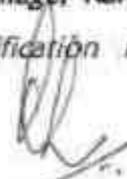
**The SEAC noted the following:**

- Environmental clearance was issued to Thiru. S. Gurusamy vide EC Identification No. EC23B001TN122759 dated 04.05.2024 for the proposed Rough stone, Jelly and Gravel quarry lease over an extent of 1.57.00 Ha in S.F.No. 216/1, 216/2A1, 216/2A2A of Kattukuthagai karisalkulam Village, Kariyapatti Taluk, Virudhunagar District, Tamil Nadu.

Now the PP has applied seeking amendment to EC stating that,

*I was granted Environmental Clearance for my Rough stone and Gravel Quarry over an area of 1.57.0 Ha in Kattukuthagai Karisalkulam Village, Kariyapatti Taluk, Virudhunagar District, Tamilnadu vide EC Identification number*

  
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EC23B001TN122759 dated 04.05.2023 and Lr. No. SEIAA-TN/F.No.9559/EC.No:5664/2022 Dated:06.042023. (Enclosure-1).

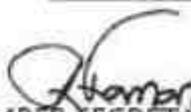
In the approved Mine Plan (page 3) and in PFR the maximum and minimum latitude & longitude is inadvertently mentioned as 09° 37'52.8" N to 09°37'55.4"N & 77°04'48.8"E to 78°04'50.1"E instead of 9°37' 52.8"N to 9° 37' 58.4"N & 78° 04' 48.6"E to 78°04' 54.2"E . Based on this subsequently in EC the same is given. I would like to admit the typing error from my side and regret for the same. The KML uploaded in the PARIVESH portal is correct. Based on this and actual field verification this typing error is rectified and revised lease plan is prepared and given vide Enclosure-2.

The details explained above, are given below for your reference:

| As per page 3 of approved Mine Plan and Page 3 of Environmental Clearance, S.No.8 | As Per KML uploaded in PARIVESH Portal | As per Corrected Lease Plan        |
|---|--|------------------------------------|
| 09°37'52.8" N to<br>09°37'55.4"N  | 9°37' 52.8"N to<br>9° 37' 58.4"N       | 9°37' 52.8"N to<br>9° 37' 58.4"N   |
| 77°04'48.8"E to<br>78°04'50.1" E  | 78° 04' 48.6"E to<br>78°04' 54.2"E     | 78° 04' 48.6"E to<br>78°04' 54.2"E |

Hence, I request for the following Amendment in environmental clearance as follows:

| Reference of EC   | As per the EC issued   | Amendment to EC sought   |
|---|--|--|
| Page 3 of Environmental Clearance, S.No.8<br>Latitude & Longitude of all corners of the quarry site | 09° 37' 52.8" N to<br>09° 37' 55.4"N<br><br>78° 04' 48.8"E to<br>78° 04' 50.1" E | 9° 37' 52.8"N to<br>9° 37' 58.4"N<br><br>78° 04' 48.6"E to<br>78° 04' 54.2"E |

  
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Based on the documents furnished and the presentation made by the PP, the SEAC decided to call for the **copy of approved mine plan for the amendment in GPS coordinates of the mine lease area** sought by the PP.

On receipt of the same the Committee will further deliberate and decide on the future course of action.

**Agenda No: 496 - 13**

**(File No: 6192/2017)**

Existing Lime Stone over an extent of 16.18.5 Ha at S.F Nos. 242/1B Madhavakurichi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements Limited - For Terms of Reference under violation category.

**(SIA/TN/MIN/10983/2016, Dated: 08.04.2016)**

The proposal was earlier placed in the 340<sup>th</sup> meeting of SEAC held on 23.12.2022 and 433<sup>rd</sup> SEAC meeting held on 21.12.2023. The Proponent stating his inability to attend the meeting on the aforesaid dates, requested the Committee to reschedule the appraisal of the proposal. The SEAC agreed for the same and decided to defer the subject to a later date.

Now the proposal was taken up for discussions in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The project proponent made a detailed presentation. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The proponent M/s. The India Cements Limited has applied seeking **Terms of Reference under violation category** for the Existing Lime Stone over an extent of 16.18.5 Ha at S.F Nos. 242/1B Madhavakurichi Village, Tirunelveli Taluk, Tirunelveli District.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. As per MMDR Amendment Act, 2015, the lease period is deemed to be valid upto 25.12.2044, the mining plan is valid for 5 years (2024-25 to 2028-29) and **annual peak production shall not exceed 74986 Tonne of Lime stone** for an ultimate depth of mining of 89m BGL.

  
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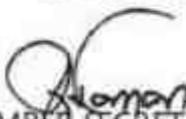
  
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4. As per Schedule (1) to the EIA Notification dated 1994, prior Environmental Clearance from Central Government is mandatory for the following:

**"20. Mining Projects (major minerals) with leases more than 5 Hectares"**

**BRIEF HISTORY OF THE PROPOSAL:**

- The Sethurayanpudur working of Nanjankulam (Regrouped) Limestone consists of two contiguous mining leases adjacent to each other, namely G.O.204 (16.185 Ha) and GO 762 (16.185Ha) & as such mining operations are planned on a contiguous common basis.
- GO 204 was operational from the year 1994.
- Limestone mined out from these mines supplied to the Sankarnagar Cement Plant of The India Cements Limited located at a distance of 7.9Km through dedicated black topped road.
- Mining operations were discontinued from December 2015.
- Environmental Clearance for G.O.762 was already Issued by SEIAA on 24.04.2023.
- Presently, G.O.762 is operational from July 2024.
- **Mining Lease:** Granted vide G.O.Ms.No.204 dated 01.08.1994, Executed on 26.12.1994 and valid upto 25.12. 2014.As per MMDR Amendment Act, 2015 the validity of the lease is upto 25.12.2044.
- **ToR Application to SEIAA:** made on 08.04.2016. As it was violation case, it was directed to submit the proposal to MoEFCC as per MoEFCC Notification No.804 (E) dated 14.03.2017.
- **ToR Application to MoEF:** under violation category made on 11.09.2017.
- **Proposal Transferred to SEIAA:** Proposal transferred from Category A to B and new proposal number SIA/TN/MIN/27153/2018 on 02.06.2018.
- **Review of Mining Plan Approval:** Approved for the period 2024-25 to 2028-29 by IBM dated 27.12.2023.
- **Details of Violation:** This project is considered to be under violation of EIA notification 2006 due to carrying out mining operations without obtaining prior environmental clearance. We will comply with the Hon'ble Supreme Court of India order dated 02.08.2017 in WP No.114/2014.

  
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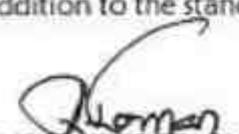
The SEAC further noted that the violation has started in the year 1994/1995 based on the following data furnished by the PP:

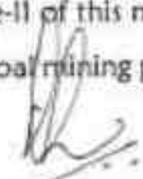
**G.O. wise limestone production from 1992-93 to 2013-14 of  
Tvl. India Cements Ltd., Sankarnagar.**

| MINE    | SETHURAYANPUDUR LIMESTONE MINE |                | Total     |
|---------|--------------------------------|----------------|-----------|
|         | G.O.No./Date                   |                |           |
|         | 762/27 07 1990                 | 204/01 08 1994 |           |
| Village | Sethurayanpudur                | Madhavakkunchi |           |
| 1992-93 | 242954.83                      | DNE            | 242954.83 |
| 1993-94 | 169260.77                      | DNE            | 169260.77 |
| 1994-95 | 129403.32                      | 1146.77        | 130550.09 |
| 1995-96 | 102794.27                      | 2133.86        | 104928.13 |
| 1996-97 | 96103.25                       | 1157.74        | 97260.99  |
| 1997-98 | 131074.66                      | 22451.88       | 153526.54 |
| 1998-99 | 149931.90                      | 7382.10        | 157314.00 |
| 1999-00 | 145650.48                      | 584.46         | 146240.94 |
| 2000-01 | 65691.06                       | 598.75         | 66290.73  |
| 2001-02 | 112243.47                      | 628.37         | 112871.84 |
| 2002-03 | 147040.19                      | 2286.00        | 149326.25 |
| 2003-04 | 245495.37                      | 2204.99        | 247700.36 |
| 2004-05 | 318417.13                      | 5980.20        | 323397.33 |
| 2005-06 | 214106.48                      | 2020.16        | 216126.64 |
| 2006-07 | 274558.85                      | 3652.96        | 278211.81 |
| 2007-08 | 389258.88                      | 3045.24        | 392304.12 |
| 2008-09 | 424732.86                      | 5921.00        | 430653.86 |
| 2009-10 | 416060.06                      | 3449.34        | 419509.40 |
| 2010-11 | 318269.06                      | 4604.20        | 322873.26 |
| 2011-12 | 294585.72                      | 4506.64        | 299092.36 |
| 2012-13 | 265003.65                      | 0.00           | 265003.65 |
| 2013-14 | 222925.68                      | 3406.80        | 226332.48 |

  
 ASSISTANT DIRECTOR  
 Dept. of Geology & Mining  
**VIRUNELVILL**

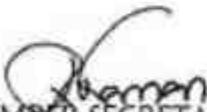
Based on the presentation and documents furnished by the PP, SEAC decided to grant of Terms of Reference (TOR) under Violation category along with Public Hearing to the proposal subject to the following TORs & the ToRs in Annexure-II of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects

  
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and the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants.

1. The PP shall furnish an Independent Chapter 13 as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017 prepared by the accredited consultants comprises of assessment of ecological damage for the project activities carried out during the violation period, and the remediation plan and natural & community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of Environmental Clearance.
2. The proponent must submit approved scheme of mining along with EIA Report for the proposed period of quarrying approved by the competent authority.
3. The proponent must withdraw the duplicate applications in Parivesh Portal, if any.
4. As a part of procedural formalities as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017, the action will be initiated by the competent authority under section 15 read with section 19 of the Environment (Protection) Act, 1986 against violation.
5. The proponent shall furnish the details on the impact of dust from mining operations on the surrounding habitations & environment and shall propose suitable mitigation measures for the same.
6. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall prepare and submit an 'Action Plan' for carrying out the realignment of the benches in the proposed quarry lease after it is approved by the concerned Asst. Director of Geology and Mining during the time of appraisal for obtaining the EC.
7. The details of the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m, (iv) 300 m & upto 1km shall be enumerated with photographs. The details such as the number & purpose of the building, number dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of

  
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worship, Industries, factories, sheds, etc. shall be furnished. The PP shall spell out the mitigation measures proposed for the protection of those structures during quarrying operations shall also be included in the EIA report.

8. The proponent shall furnish the details of water bodies situated within 1km from the project site. The impact of the mining operation on the water bodies & water table and the mitigation measures for the same shall also be included in the EIA Report.
9. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
10. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
11. The PP shall prepare the EMP for the entire project life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.

**Agenda No: 496 - 14**

**(File No: 6191/2017)**

Existing Lime Stone over an extent of 9.24.0 Ha at S.F.No. 1005, 1006/1, 1023/2 & 1024/1 Tenkulam Village, Manur Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements Limited - For Terms of Reference under violation category.

**(SIA/TN/MIN/27169/2018 Dt: 11.9.2017)**

The proposal was earlier placed in the 340<sup>th</sup> meeting of SEAC held on 23.12.2022. The Proponent vide letter dated 22.12.2022 stating his inability to attend the meeting on the aforesaid date, requested the Committee to reschedule the appraisal of the proposal. The SEAC agreed for the same and decided to defer the subject to a later date.

Now the proposal was taken up for discussions in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The project proponent made a detailed presentation. The details of the project furnished by the proponent are available on the PARIVESH web portal ([parivesh.nic.in](http://parivesh.nic.in)).

**The SEAC noted the following:**

  
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1. The proponent M/s. The India Cements Limited has applied seeking **Terms of Reference under violation category** for the Lime Stone quarry **over an extent of 9.24.0 Ha** at S.F.No. 1005, 1006/1, 1023/2 & 1024/1 Tenkulam Village, Manur Taluk, Tirunelveli District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. As per MMDR Amendment Act, 2015, the lease period is deemed to be valid upto 31.03.2030, the mining plan is valid for 5 years (2020-21 to 2024-25) and **annual peak production shall not exceed 57977 Tonne of Lime stone (2024-25)** for an ultimate depth of mining of **30m BGL**.
4. As per Schedule (I) to the EIA Notification dated 1994, prior Environmental Clearance from Central Government is mandatory for the following:

**"20. Mining Projects (major minerals) with leases more than 5 Hectares"**

**BRIEF HISTORY OF THE PROPOSAL:**

- The India Cements Limited is in possession of 3 mining leases at Tenkulam Village, Manur Taluk Tirunelveli District, namely GO 155 (9.24 Ha), GO 257(14.395 Ha), GO 447 (24.965 Ha) which are contiguous.
- GO 155 was in operation from the year 1955.
- Limestone mined out from these mines is being supplied to the Sankarnagar Cement Plant of The India Cements Limited located at a distance of 3.8 Km through dedicated black topped road.
- Mining operations discontinued from June 2014.
- **Mining Lease:** Original mining lease was granted on 04.03.1952 and executed on 10.10.1955. First renewal and second renewal for 20 years each valid upto 09.10.2015. As per MMDR Amendment Act, lease validity extended upto 31.03.2030 as it is a captive lease.
- **Stoppage of Mining Operations:** Mining operations were temporarily discontinued from 10.07.2014 after giving the notices to the statutory bodies.
- **ToR Application to SEIAA:** made directly to MoEF & CC on 08.04.2016 as it was violation case as per MoEF&CC Notification No.804 (E) dated 14.03.2017.

  
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- **ToR Application to MoEF:** under violation category made on 11.09.2017.  
**Proposal Transferred to SEIAA:** Proposal transferred to the respective SEIAA as it falls under Category B based on area of extent and new proposal number SIA/TN/MIN/27169/2018 on 02.06.2018. (Similarly transferred for GO 447 and 257 also and ToR meeting is awaited for both leases)
- **Review of Mining Plan Approval:** Approved for the period 2020-21 to 2024-25 by IBM dated 14.11.2019
- **Details of Violation:** This project is considered to be under violation of EIA notification 2006 due to carrying out mining operations without obtaining prior environmental clearance. We will comply with the Hon'ble Supreme Court of India order dated 02.08.2017 in WP No.114/2014.

The SEAC further noted that the violation has started in the year 1994/1995 based on the following data furnished by the PP:

  
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| G.O. wise limestone production from 1992-93 to 2013-14 of<br>Tvi. India Cements Ltd., Sankarnagar. |                            |                    |                    |                    |                    |                    |           |
|--|----------------------------|--------------------|--------------------|--------------------|--------------------|--------------------|-----------|
| MINE   | NANJANKULAM Limestone MINE |                    |                    |                    |                    |                    | Total     |
| G.O.No./<br>Date   | 813/<br>03.12.1987         | 133/<br>08-10-1998 | 528/<br>31.12.1991 | 155/<br>24.12.1998 | 257/<br>07.03.1990 | 447/<br>07.11.1991 |           |
| Village  | Ramayarpatti               | Ramayanpatti       | Ramayarpatti       | Tenkulam           | Tenkulam           | Tenkulam           |           |
| 1992-93  | 295.99                     | 293.05             | 100.29             | 393.61             | 391.70             | 193.19             | 1667.83   |
| 1993-94  | 753.45                     | 407.22             | 725.61             | 652.35             | 767.26             | 699.70             | 4005.59   |
| 1994-95  | 75316.75                   | 518.62             | 486.17             | 508.16             | 463.62             | 463.35             | 77756.67  |
| 1995-96  | 72675.83                   | 1116.44            | 573.82             | 1206.41            | 1174.07            | 1202.19            | 77948.76  |
| 1996-97  | 75085.35                   | 594.18             | 19946.32           | 1160.28            | 1150.67            | 546.84             | 98483.44  |
| 1997-98  | 97337.61                   | 608.35             | 576.51             | 608.54             | 595.56             | 586.35             | 100312.52 |
| 1998-99  | 143670.99                  | 608.44             | 566.25             | 1624.82            | 1587.38            | 1569.49            | 149627.37 |
| 1999-00  | 144289.85                  | 581.34             | 592.02             | 16141.42           | 17131.57           | 21737.09           | 200473.29 |
| 2000-01  | 100766.72                  | 624.70             | 733.21             | 624.31             | 729.41             | 722.92             | 104201.27 |
| 2001-02  | 3702.22                    | 671.32             | 652.82             | 652.74             | 709.70             | 597.65             | 6986.45   |
| 2002-03  | 3702.68                    | 578.75             | 631.09             | 503.88             | 769.75             | 492.34             | 6578.49   |
| 2003-04  | 29340.25                   | 1445.46            | 1456.58            | 1566.45            | 1646.01            | 1738.02            | 37206.77  |
| 2004-05  | 12121.20                   | 619.89             | 1114.04            | 516.81             | 538.10             | 512.71             | 15422.75  |
| 2005-06  | 3010.00                    | 599.30             | 597.41             | 556.48             | 565.10             | 594.23             | 5922.52   |
| 2006-07  | 15094.46                   | 1695.16            | 1584.52            | 1029.00            | 1562.42            | 1760.40            | 22725.96  |
| 2007-08  | 17962.04                   | 1698.68            | 1673.18            | 1146.34            | 1119.88            | 1119.74            | 24719.86  |
| 2008-09  | 34948.18                   | 2226.62            | 2044.12            | 1103.86            | 1110.52            | 1237.74            | 42670.04  |
| 2009-10  | 155001.84                  | 1932.08            | 6595.96            | 3521.16            | 1060.30            | 1386.16            | 169597.50 |
| 2010-11  | 112317.02                  | 1500.54            | 3394.20            | 1333.58            | 1603.76            | 1447.44            | 121596.54 |
| 2011-12  | 177020.04                  | 2002.04            | 4441.38            | 0.00               | 0.00               | 0.00               | 183463.46 |
| 2012-13  | 175700.46                  | 0.00               | 3798.76            | 13297.76           | 3262.04            | 2755.30            | 198814.32 |
| 2013-14  | 135613.18                  | 0.00               | 9023.16            | 12929.52           | 11932.10           | 20168.66           | 189696.62 |

*[Signature]*  
 ASSISTANT DIRECTOR  
 Dept. of Geology & Mining  
 TRIMELVILLE

Based on the presentation and documents furnished by the PP, SEAC decided to grant of Terms of Reference (TOR) under Violation category along with Public Hearing to the proposal subject to the following TORs & the ToRs in Annexure-II of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects

*[Signature]*  
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*[Signature]*  
 CHAIRMAN  
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and the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants.

1. The PP shall furnish an Independent Chapter 13 as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017 prepared by the accredited consultants comprises of assessment of ecological damage for the project activities carried out during the violation period, and the remediation plan and natural & community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of Environmental Clearance.
2. The proponent must submit approved scheme of mining along with EIA Report for the proposed period of quarrying approved by the competent authority.
3. The proponent must withdraw the duplicate applications in Parivesh Portal, if any.
4. As a part of procedural formalities as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017, the action will be initiated by the competent authority under section 15 read with section 19 of the Environment (Protection) Act, 1986 against violation.
5. The proponent shall furnish the details on the impact of dust from mining operations on the surrounding habitations & environment and shall propose suitable mitigation measures for the same.
6. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall prepare and submit an 'Action Plan' for carrying out the realignment of the benches in the proposed quarry lease after it is approved by the concerned Asst. Director of Geology and Mining during the time of appraisal for obtaining the EC.
7. The details of the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m, (iv) 300 m & upto 1km shall be enumerated with photographs. The details such as the number & purpose of the building, number dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of

- worship, industries, factories, sheds, etc. shall be furnished. The PP shall spell out the mitigation measures proposed for the protection of those structures during quarrying operations shall also be included in the EIA report.
8. The proponent shall furnish the details of waterbodies situated within 1km from the project site. The impact of the mining operation on the waterbodies & water table and the mitigation measures for the same shall also be included in the EIA Report.
  9. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
  10. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
  11. The PP shall prepare the EMP for the entire project life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.

**Agenda No: 496-15**

**File No: 4951/2024**

Existing Limestone quarry over an extent of 8.55.5 Ha at S.F. Nos: 136/1, 138/1, 138/2, 140/2, 151/2, 151/3, 152, 155, 156/1, 156/2, 156/3, 157/1C & 161 of Selianallur village, Manur Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements Limited - For Terms of Reference under violation. (SIA/TN/MIN/24005/2018, Dated: 11/04/2018).

The proposal was placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. Original lease was granted in year 1970 which was vailed up to may 1990. First renewal of mining lease was granted vide G.O.Ms.No.1169 dated 30-10-1990 over an extent of 8.55.5 Ha for a period of 10 years which was expired on 14-05-2000. Subsequently, Company has applied for renewal in time for 20 years from 15.05.2000 and presently the lease is operating under deemed extension. However, as per the MMDR (Amendment) Act, 2015 the mining lease will be extended up to 31.03.2030.

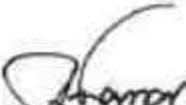
  
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2. ToR for this project has been issued by SEIAA-TN vide letter No. SEIAA/F.4951/2016/ICL/1(a)/TOR-271/2016 Dated 18.11.2016.
3. Since the mining lease was operated after EIA Notification, 1994 upto 2016 without obtaining Environmental Clearance, The project proponent, M/s. The India Cements Limited has applied for Terms of Reference under violation for the Existing Limestone quarry over an extent of 8.55.5 Ha at S.F.Nos: 136/1, 138/1, 138/2, 140/2, 151/2, 151/3, 152, 155, 156/1, 156/2, 156/3, 157/1C & 161 of Selianallur village, Manur Taluk, Tirunelveli District, Tamil Nadu as per MoEF&CC, OM notification Dated 15.03.2018 & 16.03.2018.
4. The project/activity is covered under Category "BI" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
5. The Present mining scheme is for the period of 2022-23 to 2026-27.
6. The details of Past production are as follows:

| MINE        |                     |
|-------------|---------------------|
| G.O.NO/Date | 1169/<br>30.10.1990 |
| Village     | Selianallur         |
| 1992-93     | 7290.59             |
| 1993-94     | 351.13              |
| 1994-95     | 2424.35             |
| 1995-96     | 7649.53             |
| 1996-97     | 3348.70             |
| 1997-98     | 31696.83            |
| 1998-99     | 37916.26            |
| 1999-00     | 15068.97            |
| 2000-01     | 17204.25            |
| 2001-02     | 4495.35             |
| 2002-03     | 2969.27             |
| 2003-04     | 3424.82             |
| 2004-05     | 192.73              |

  
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|         |          |
|---------|----------|
| 2005-06 | 284.62   |
| 2006-07 | 508.48   |
| 2007-08 | 524.42   |
| 2007-09 | 0.00     |
| 2009-10 | 0.00     |
| 2010-11 | 3022.58  |
| 2011-12 | 23671.50 |
| 2012-13 | 12742.02 |
| 2013-14 | 39367.40 |

From the above table, It is evident that the proponent has violated the provisions of EIA notification since 1994 without obtaining Environmental Clearance. Hence, the period of violation starts from 1994.

Based on the presentation and documents furnished by the PP, SEAC decided to grant of **Terms of Reference (TOR)** under Violation category along with Public Hearing to the proposal subject to the following TORs & the ToRs in Annexure-II of this minutes, In addition to the standard terms of reference for EIA study for non-coal mining projects and the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an Independent chapter by the accredited consultants.

1. The PP shall furnish an Independent Chapter 13 as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017 prepared by the accredited consultants comprises of assessment of ecological damage for the project activities carried out during the violation period, and the remediation plan and natural & community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of Environmental Clearance.
2. The proponent must submit approved scheme of mining along with EIA Report for the proposed period of quarrying approved by the competent authority.
3. The proponent must withdraw the duplicate applications in Parivesh Portal, if any.

  
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4. As a part of procedural formalities as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017, the action will be initiated by the competent authority under section 15 read with section 19 of the Environment (Protection) Act, 1986 against violation.
5. The proponent shall furnish the details on the impact of dust from mining operations on the surrounding habitations & environment and shall propose suitable mitigation measures for the same.
6. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall prepare and submit an 'Action Plan' for carrying out the realignment of the benches in the proposed quarry lease after it is approved by the concerned Asst. Director of Geology and Mining during the time of appraisal for obtaining the EC.
7. The details of the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m, (iv) 300 m & upto 1km shall be enumerated with photographs. The details such as the number & purpose of the building, number dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. shall be furnished. The PP shall spell out the mitigation measures proposed for the protection of those structures during quarrying operations shall also be included in the EIA report.
8. The proponent shall furnish the details of waterbodies situated within 1km from the project site. The impact of the mining operation on the waterbodies & water table and the mitigation measures for the same shall also be included in the EIA Report.
9. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
10. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.

  
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11. The PP shall prepare the EMP for the entire project life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.

**Agenda No: 496 - 16**

**(File No: 4952/2016)**

Existing Lime Stone over an extent of 5.71.0 Ha at S.F Nos. 140/1, 151/1, 171, 179 and 180 of Selianallur Village, Manur Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements Limited, - For Terms of Reference under violation category.

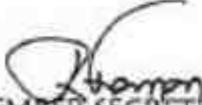
**(SIA/TN/MIN/27159/2016, Dated: 14.01.2016)**

The proposal was placed in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The project proponent made a detailed presentation. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The proponent M/s. The India Cements Limited has applied seeking **Terms of Reference under violation category** for the Existing Lime Stone over an extent of 5.71.0 Ha at S.F Nos. 140/1, 151/1, 171, 179 and 180 of Selianallur Village, Manur Taluk, Tirunelveli District.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. As per MMDR Amendment Act, 2015, the lease period is **deemed** to be valid upto 29.07.2040, the mining plan is valid for 16 years and **annual peak production shall not exceed 60998 Tonne of Lime stone.**
4. As per Schedule (I) to the EIA Notification dated 1994, prior Environmental Clearance from Central Government is mandatory for the following:  
**"20. Mining Projects (major minerals) with leases more than 5 Hectares"**

The SEAC further noted that the violation has started in the year 1994/1995 based on the following data furnished by the PP:

  
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**G.O. wise limestone production from 1992-93 to 2013-14 of  
Tvl. India Cements Ltd., Sankarnagar.**

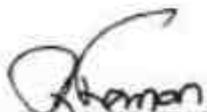
| MINE<br>G.O.No/<br>Date | SELIANALLUR LIMESTONE MINE |                    |                   |                    |                    | Total    |
|-------------------------|----------------------------|--------------------|-------------------|--------------------|--------------------|----------|
|                         | 1169/<br>30.10.1990        | 876/<br>21.08.1990 | 70/<br>29.10.1998 | 422/<br>25.04.1990 | 420/<br>24.04.1990 |          |
| Village                 | Selianalur                 | Selianalur         | Selianalur        | Selianalur         | Selianalur         |          |
| 1992-93                 | 7290.59                    | 5012.83            | DNE               | 3491.24            | 7383.14            | 23177.80 |
| 1993-94                 | 351.13                     | 1065.70            | DNE               | 891.87             | 104.80             | 2323.30  |
| 1994-95                 | 2424.35                    | 1194.86            | DNE               | 1272.67            | 1455.29            | 6347.17  |
| 1995-96                 | 7649.53                    | 7195.65            | DNE               | 8502.12            | 5945.03            | 29392.33 |
| 1996-97                 | 3348.70                    | 1117.62            | DNE               | 1064.67            | 29195.08           | 34726.07 |
| 1997-98                 | 31696.83                   | 3312.33            | DNE               | 382.79             | 2287.03            | 37678.98 |
| 1998-99                 | 37916.26                   | 18492.43           | DNE               | 1257.53            | 1488.86            | 57155.08 |
| 1999-00                 | 15068.97                   | 10108.06           | DNE               | 12088.37           | 23547.36           | 60812.76 |
| 2000-01                 | 17204.25                   | 8984.22            | 0.00              | 2563.65            | 2080.61            | 30832.74 |
| 2001-02                 | 4495.35                    | 4458.57            | 561.55            | 340.54             | 359.18             | 10213.19 |
| 2002-03                 | 2969.27                    | 531.87             | 458.16            | 1039.13            | 674.67             | 5673.10  |
| 2003-04                 | 3424.82                    | 258.89             | 0.00              | 448.01             | 0.00               | 4131.52  |
| 2004-05                 | 192.73                     | 281.32             | 140.92            | 117.78             | 132.07             | 864.82   |
| 2005-06                 | 284.62                     | 592.99             | 638.03            | 598.01             | 425.79             | 2539.41  |
| 2006-07                 | 508.48                     | 507.04             | 498.84            | 551.28             | 513.72             | 2579.36  |
| 2007-08                 | 524.42                     | 538.84             | 445.48            | 506.30             | 214.46             | 2229.50  |
| 2008-09                 | 0.00                       | 0.00               | 0.00              | 0.00               | 0.00               | 0.00     |
| 2009-10                 | 0.00                       | 0.00               | 0.00              | 0.00               | 0.00               | 0.00     |
| 2010-11                 | 3022.58                    | 1476.94            | 3352.02           | 1795.92            | 26356.58           | 36804.04 |
| 2011-12                 | 23671.50                   | 5815.00            | 10220.06          | 2343.26            | 19721.46           | 61771.28 |
| 2012-13                 | 12742.02                   | 20363.10           | 24805.20          | 6743.10            | 19534.86           | 84188.28 |
| 2013-14                 | 39367.40                   | 19870.88           | 13743.80          | 4210.24            | 18597.56           | 95995.88 |

  
ASSISTANT DIRECTOR  
Dept. of Geology & Mines  
TIRUNELVELI

**BRIEF HISTORY OF THE PROPOSAL:**

**Description:**

- ICL is having 5 adjacent contiguous mining leases namely, GO 420 (5.710 Ha), GO 1169 (8.555Ha), GO 876 (4.740Ha), GO 422 (4.060Ha), GO 70 (4.265Ha).

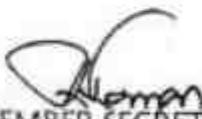
  
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- GO 420 was operational from the year 1990 and GO 1169 was operational from 1970.
- Limestone mined out from these leases supplied to the Sankar Nagar Cement Plant of The India Cements Limited located at a distance of 12.4Km by road.
- Mining operations were discontinued from 29.02.2016
- **Mining Lease:** Granted vide G.O.Ms.No.420 dated 24.04.1990. Executed on 30.07.1990 and valid upto 29.07.2010. As per MMDR Amendment Act, 2015 the validity of the lease is upto 29.07.2040
- **ToR Application to SEIAA:** made on 14.01.2016. As it was violation case, it was directed to submit the proposal to MoEFCC as per MoEFCC Notification, No.804 (E) dated 14.03.2017.
- **ToR Application to MoEF:** under violation category made on 11.09.2017.
- **Proposal Transferred to SEIAA:** Proposal transferred from Category A to B and new proposal number SIA/TN/MIN/27159/2018 on 02.06.2018.
- **Review of Mining Plan Approval:** Approved for the period 2024-25 to 2028-29 by IBM.
- **Details of Violation:** This project is considered to be under violation of EIA notification 2006 due to carrying out mining operations without obtaining prior environmental clearance. We will comply with the Hon'ble Supreme Court of India order dated 02.08.2017 in WP No.114/2014.

Based on the presentation and documents furnished by the PP, SEAC decided to grant of **Terms of Reference (TOR) under Violation category along with Public Hearing** to the proposal subject to the following TORs & the ToRs in Annexure-II of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants.

1. The PP shall furnish an Independent Chapter 13 as per the MoEF & CC Violation Notification – S.O. 804 (E), dated, 14.03.2017 prepared by the accredited consultants comprises of assessment of ecological damage for the project activities carried out during the violation period, and the remediation plan and

  
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- natural & community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of Environmental Clearance.
2. The proponent must submit approved scheme of mining along with EIA Report for the proposed period of quarrying approved by the competent authority.
  3. The proponent must withdraw the duplicate applications in Parivesh Portal, if any.
  4. As a part of procedural formalities as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017, the action will be initiated by the competent authority under section 15 read with section 19 of the Environment (Protection) Act, 1986 against violation.
  5. The proponent shall furnish the details on the impact of dust from mining operations on the surrounding habitations & environment and shall propose suitable mitigation measures for the same.
  6. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall prepare and submit an 'Action Plan' for carrying out the realignment of the benches in the proposed quarry lease after it is approved by the concerned Asst. Director of Geology and Mining during the time of appraisal for obtaining the EC.
  7. The details of the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m, (iv) 300 m & upto 1km shall be enumerated with photographs. The details such as the number & purpose of the building, number dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. shall be furnished. The PP shall spell out the mitigation measures proposed for the protection of those structures during quarrying operations shall also be included in the EIA report.
  8. The proponent shall furnish the details of waterbodies situated within 1km from the project site. The impact of the mining operation on the waterbodies & water table and the mitigation measures for the same shall also be included in the EIA Report.

  
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9. The proponent shall furnish photographs of adequate fencing, gariand drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodles nearby provided as per the approved mining plan.
10. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
11. The PP shall prepare the EMP for the entire project life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.

**Agenda No: 496 - 17**

**(File No.6193/2017)**

Existing limestone quarry lease over an extent of 11.697 Ha at S.F.Nos.728/2, 728/3, 728/4, 729/1, 729/4, 729/7, 729/8,729/9, 729/10A, 729/10B, 729/16, 729/22, 772, 773/1, 773/2, 773/3, 773/5, 773/6 & 773/7 of Sattankulam Village, Sattankulam Taluk, Thoothukudi District, Tamil Nadu by M/s. The India Cements Limited – For Terms of Reference under violation category. (SIA/TN/MIN/23965/2018, Dated: 11.04.2018)

The proposal was placed for appraisal in the 496<sup>th</sup> Meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are given in the website(parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, **M/s. The India Cements Limited** has applied for **Terms of Reference under violation category** for the Existing limestone quarry lease over an extent of 11.697 Ha at S.F.No.728/2, 728/3, 728/4, 729/1, 729/4, 729/7, 729/8, 729/9, 729/10A, 729/10B, 729/16, 729/22, 772, 773/1, 773/2, 773/3, 773/5, 773/6 & 773/7 of Sattankulam Village, Sattankulam Taluk, Thoothukudi District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Sattankulam Limestone Mine (G.O.No.245) was operational from the year 1991.
4. Mining lease granted vide G.O.Ms.No.245 dated.04.06.1991 and executed on 20.11.1991. Hence, the lease was valid upto 19.11.2041 as per MMDR Amendment Act, 2015.

  
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5. The mining operations were discontinued from 10.02.2016.

6. The details of Past production are as follows:

| Year    | Limestone Production (T) | Year    | Limestone Production (T) |
|---------|--------------------------|---------|--------------------------|
| 1993-94 | 42118.41                 | 2009-10 | 493.02                   |
| 1994-95 | 76783.90                 | 2010-11 | 52910.80                 |
| 1995-96 | 87041.83                 | 2011-12 | 99337.50                 |
| 1996-97 | 96262.45                 | 2012-13 | 89168.33                 |
| 1997-98 | 81543.05                 | 2013-14 | 18463.36                 |
| 1998-99 | 36646.60                 | 2014-15 | 19132.3                  |
| 1999-00 | 90574.66                 | 2015-16 | 59904.08                 |
| 2000-01 | 95527.06                 | 2016-17 | 0.00                     |
| 2001-02 | 92703.00                 | 2017-18 | 0.00                     |
| 2002-03 | 14395.04                 | 2018-19 | 0.00                     |
| 2003-04 | 0.00                     | 2019-20 | 0.00                     |
| 2004-05 | 648.42                   | 2020-21 | 0.00                     |
| 2005-06 | 0.00                     | 2021-22 | 0.00                     |
| 2006-07 | 507.42                   | 2022-23 | 0.00                     |
| 2007-08 | 509.18                   | 2023-24 | 0.00                     |
| 2008-09 | 0.00                     |         |                          |

From the above table, it is evident that the proponent has violated the provisions of EIA notification since 1994 without obtaining Environmental Clearance. Hence, the period of violation starts from 1994.

Based on the presentation and documents furnished by the PP, SEAC decided to grant of **Terms of Reference (TOR) under Violation category along with Public Hearing** to the proposal subject to the following TORs & the ToRs in Annexure-II of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants.

  
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1. The PP shall furnish an Independent Chapter 13 as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017 prepared by the accredited consultants comprises of assessment of ecological damage for the project activities carried out during the violation period, and the remediation plan and natural & community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of Environmental Clearance.
2. The proponent must submit approved scheme of mining along with EIA Report for the proposed period of quarrying approved by the competent authority.
3. The proponent must withdraw the duplicate applications in Parivesh Portal, if any.
4. As a part of procedural formalities as per the MoEF & CC Violation Notification – S.O. 804 (E), dated. 14.03.2017, the action will be initiated by the competent authority under section 15 read with section 19 of the Environment (Protection) Act, 1986 against violation.
5. The proponent shall furnish the details on the impact of dust from mining operations on the surrounding habitations & environment and shall propose suitable mitigation measures for the same.
6. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall prepare and submit an 'Action Plan' for carrying out the realignment of the benches in the proposed quarry lease after it is approved by the concerned Asst. Director of Geology and Mining during the time of appraisal for obtaining the EC.
7. The details of the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m, (iv) 300 m & upto 1km shall be enumerated with photographs. The details such as the number & purpose of the building, number dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. shall be furnished. The PP shall spell out the mitigation measures proposed for the protection of those structures during quarrying operations shall also be included in the EIA report.

  
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8. The proponent shall furnish the details of waterbodies situated within 1km from the project site. The impact of the mining operation on the waterbodies & water table and the mitigation measures for the same shall also be included in the EIA Report.
9. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
10. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
11. The PP shall prepare the EMP for the entire project life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.

**Agenda No: 496-18**

**(File No: 6440/2017)**

**Proposed construction of Tuna Fishing Harbour with net fish handling capacity of 69,000 TPA at S.F.No. 7/4, 39, 40, 41, 42 & 49, Thiruvottiyur Kuppam Village, Ennore Taluk, Thiruvallur District, Tamil Nadu by Department of Fisheries, Government of Tamil Nadu, Fishing Harbour Project Division – For Amendment in Environmental Clearance. (SIA/TN/MIS/43388/2015, dated: 27.09.2019)**

The proposal was placed in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

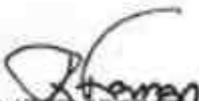
**The SEAC noted the following:**

1. The SEIAA has issued the Terms of Reference (ToR) to carryout Environment Impact Assessment (EIA) and Public hearing meeting, vide their Letter No. SEIAA-TN/F.No. 6440/SEAC-C/7(e)/ToR-301/2017 dated: 22.01.2018.
2. SEIAA has granted Environmental Clearance (EC) vide their Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020.
3. In the meantime, anticipating the Environmental Clearance and considering the importance of Welfare schemes, only casting of Tetra pods and placing of Granite stones on the existing groynes were started by the PP.

  
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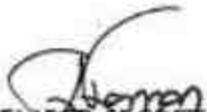
  
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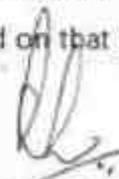
4. Subsequently, in Hon'ble NGT an Original Application OA No.28/2020 was filed by the Meenava Thanthai K.R. Selvaraj Kumar, Meenava Nala Sangam rep. by its President M.R. Thiyagarajan against the Construction of Tuna Fishing harbour in CRZ Zone at Thiruvottriyur, Thiruvallur District. The Application was filed before the National Green Tribunal as the Department of Fisheries, is alleged commenced the works without getting permissions.
5. The Hon'ble National Green Tribunal (NGT) in OA No.28/2020 has given the directions. As per the Hon'ble court direction the work was stopped from 10.02.2020. The Tamil Nadu Environmental Impact Assessment Authority granted Environmental Clearance (EC) on 05.08.2020. Based on the Hon'ble NGT direction work has been resumed from 21.09.2020 and now the work has been completed 94% and as per court order further onshore works are in progress.
6. After so many hearings, the Hon'ble NGT judgment in Original Application No.28/2020 as well as the Appeal No.28/2020 dated: 28.09.2022 are as follows,
  - a. The claim of the appellant that the baseline data collected prior to the ToR and the consideration of the project after three years of the collection of baseline data which will vitiate and not conducting the public hearing after further details submitted by the project proponent as directed by the SEAC – Tamil Nadu in its 141<sup>st</sup> meeting will vitiate the issuance of Environmental Clearance (EC) are rejected for the reasons discussed above in the Judgment.
  - b. There is no necessity to set aside the Environmental Clearance (EC) as claimed by the appellant, but suspending the Environmental Clearance (EC) to the extent of directing the project proponent not to commission the project but permitting to undertake the project work in onshore area only till such time further studies are completed and further conditions are to be imposed, if any, by the SEiAA – Tamil Nadu will be sufficient and for that purpose, following directions are issued:

  
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- i. The project proponent is directed to conduct a study of sediment deposit and sediment erosion including predicting the locations and suitable environment management plan for reducing the same on the basis of the ToR issued and the directions issued by the SEAC – Tamil Nadu in their 141<sup>st</sup> meeting.
- ii. The project proponent is also directed to conduct a study on impact of spillage of fuel or engine oil, lubricant from the construction site and source of other pollution and impacts and suitable precautionary methods to be taken to avoid pollution and trap the spillage should be conducted.
- iii. A detailed marine biodiversity management plan prepared through NIOT or any other institute of repute on marine, brackish water and freshwater ecologically and biodiversity and must be submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on the study of the impact of the project activities on intertidal biotopes, corals and coral communities (if any) in the area, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes and other marine and aquatic micro, macro and mega flora and fauna including benthos, planktons, turtles, birds, etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography in tune with the recommendations made by the SEAC – Tamil Nadu while recommending the project.
- iv. The study must be conducted by the project proponent and prepare a biodiversity management plan and in consultation with biodiversity board and the CRZ authority.
- v. After conducting studies and getting report through accredited agency, then the same shall be placed before the SEAC – Tamil Nadu for consideration and on receipt of the same, the SEIAA– Tamil Nadu shall place the same before the SEAC – Tamil Nadu and they shall consider the sufficiency or otherwise of the same and on that basis, if

  
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any, further conditions are to be imposed to protect the marine environment then they shall impose the same and recommend the project or pass appropriate findings and forward the same with recommendation / findings to the SEIAA – Tamil Nadu and on receipt of the same, the SEIAA – Tamil Nadu shall appraise the same and take appropriate decision imposing additional conditions or otherwise on the basis of the findings of the SEAC – Tamil Nadu and incorporate the same in the Environmental Clearance (EC) granted.

- c. The project proponent is directed to complete the studies within a period of 6 (Six) months and on submission of the report by the project proponent, the SEAC / SEIAA – Tamil Nadu are directed to complete the process of further appraisal as directed by this Tribunal within a further period of 3 (Three) months and issue necessary further conditions or modifications or findings in accordance with law.
- d. Once the SEIAA – Tamil Nadu imposed further conditions, then the project proponent is directed to carry out those conditions as well while proceeding with the project.
- e. The Environmental Clearance (EC) granted will be subject to the further orders to be passed by the SEAC and SEIAA – Tamil Nadu as directed by this Tribunal.

Considering the circumstances, parties are directed to bear their respective costs in the respective cases.

7. This proposal was placed in the 383<sup>rd</sup> meeting of SEAC held on 15.06.2023. Based on this Appeal No.28/2020 (SZ) the marine biodiversity management plan prepared through Centre of Advanced Study in Marine Biology Faculty of Marine Sciences, Parangipettai - Annamalai University and submitted by the PP. During the meeting, SEAC decided to defer the proposal and take it up in the ensuing meeting.
8. The proposal was again placed in the 385<sup>th</sup> SEAC Meeting held on 22.06.2023. Based on the presentation made by the proponent SEAC decided to defer the proposal, since the PP has requested more time to furnish the additional details.

  
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9. This proposal was again placed in the 392<sup>nd</sup> SEAC Meeting held on 14.07.2023. During the meeting, the representatives from TN Fisheries Department and Annamalai University gave a detailed presentation. Based on the deliberations and documents furnished, SEAC noted that Hon'ble NGT vide order dated.28.09.2022 has stated that

*"...A detailed marine biodiversity management plan prepared through NIOT or any other institute of repute on marine, brackish water and freshwater ecologically and biodiversity and must be submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority...."*

This is also part of the recommendation made by SEAC earlier. Hence, the SEAC decided that the Biodiversity Management Plan (BMP) prepared shall be presented before the State Biodiversity Board, obtain their remarks, revise the BMP and submit the details to SEAC for further consideration.

10. The project proponent vide letter dated 09.08.2024 submitted the following study reports.

- i. Sediment Deposition and Sediment Erosion Study by Department of Ocean Engineering, Indian Institute of Technology Madras
- ii. Marine Biodiversity Survey for Tuna Fishing Harbour, Thiruvottriyur Kuppam, Thiruvallur District, Chennai, Tamil Nadu by Annamalai University, Centre of Advanced Study in Marine Biology, Faculty of Marine Sciences, Parangipettai.
- iii. Anticipated Impact on Marine Environment due to Accidental Oil Spill in Thiruvottriyur Fishing Harbour by M/s. Indomer Coastal Hydraulics (P) Ltd., Chennai

11. Regarding detailed marine biodiversity management plan, the project proponent has obtained the recommendation from Tamil Nadu Biodiversity Board vide Ref. No. TNBB/799/2023/B1, Dated: 05.06.2024.

12. The proposal was placed in this 494<sup>th</sup> meeting of SEAC held on 05.09.2024. During the meeting, the SEAC asked the PP to make the presentation by the experts who prepared the reports. Since, the experts were not present during the meeting, PP requested additional time to make the presentation. Hence, SEAC

deferred the proposal and asked the PP to make the presentation before the committee on 12.09.2024 by the experts who prepared the reports.

Now, the proposal was placed in this **496<sup>th</sup> meeting of SEAC held on 12.09.2024**. Based on the presentation and the study reports furnished by the project proponent, the SEAC decided to recommend the following amendment in the EC issued vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020, subject to the additional conditions below.

**Sediment Deposition and Sediment Erosion:**

A report on shoreline evaluation was submitted by M/s Fisheries Department, conducted by IIT-M, and a presentation was made before SEAC. The conclusion of the report indicated that there will be no significant sediment erosion due to the Fishing Harbour. The report prepared by IIT-M has also stated that the area of study covers upto Ennore Creek.

**Marine Biodiversity:**

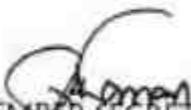
The PP has carried out a marine biodiversity through Annamalai University, Centre of Advanced Study in Marine Biology, Faculty of Marine Sciences, Parangipettai. Dr.Anurag Sen, Project Scientist made a presentation before SEAC. The report was also examined by Tamil Nadu Biodiversity Board. The Tamil Nadu Biodiversity Board has observed as follows:

- 1) The Local Biodiversity Management Committee (BMC) may be involved in implementation of the management plan.
- 2) The present marine rapid survey was done for three seasons; however, it is recommended that a long-term intensive survey may please be continued even after commissioning of the proposed structure to pin point the changes in the biotic community arising out of proposed project.

**Oil spill:**

The PP has submitted the report prepared by NABET accredited consultant Indomer Coastal Hydraulics (P) Ltd., on anticipated impact on marine environment due to accidental oil spill in harbour and a presentation was made before SEAC. The conclusion of the report is as follows

1. The proposed fishing harbour is devoid of seaweed, seagrass, corals, mangroves

  
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and marine mammals.

2. The impact on benthos and plankton due to fuel spills in the harbour basin is minimal because the fuel handle on boats is in low quantities.
3. Oil slick spread is minimal, and dissipation is rapid.

Further, the study suggested that necessary contingency plan should be prepared to contain oil slick within the harbour and prevent it from drifting towards the wharf or open sea.

The SEAC examined the reports and also presentation made by the experts who prepared the reports and decided to recommend that the **following additional conditions** may be added to the EC conditions already imposed.

- 1) The PP shall carry out a study through IIT-M to monitor the conditions of groynes and shoreline protection structures on the northern side of the Fishing Harbour up to Ennore Creek in order to ensure the following:
  - To evaluate sediment deposition and erosion in the northern portion of the Fishing Harbour.
  - To suggest mitigation measures, if any weakness of the above aforesaid structures are noticed.
  - This study must be carried out annually for the first two years, and for every two years thereafter.
- 2) The Local Biodiversity Management Committee (BMC) should be involved in implementation of the environment management plan.
- 3) The PP shall carry out a long-term intensive marine survey after commissioning of the proposed structure to pin point the changes in the biotic community arising out of proposed project. While making long term study, the population of diatoms should specifically studies as their health determines the helath of the entire food chain.
- 4) PP shall study the turbidity levels around the Fishing Harbour on a continuous monitoring basis through reputed institutions / accredited labs spanning twice In a year namely pre-monsoon & post-monsoon.
- 5) In order to prevent paint related pollution, the PP shall ensure that no painting activities are permitted within Fishing Harbour.

  
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- 6) PP shall prepare and enforce a 'Code of Conduct' among all the users of the harbour. The Code should reward good behaviour while penalising harmful behaviour.
- 7) The PP shall prepare oil spill contingency plan and monitor the quality of water inside the harbour for presence of oil particles on a weekly basis or more frequently, if required. Boat movements in and out of slipway should be watched carefully for oil spillage.
- 8) The PP shall place the action taken report on the compliance of the EC conditions in the Harbour Management Committee every year and copies of action taken report along with the response of the Harbour Management Committee shall be submitted to SEIAA.

All other conditions and validity mentioned in the EC vide Letter No. SEIAA-TN/ F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 shall remain unchanged and unaltered.

**Agenda No: 496 - 19**

**(File No. 10115/2023)**

**Proposed Rough Stone and Gravel Quarry over an Extent of 1.00.0 Ha at S.F. No.839/2 (part) of Sokkanur Village, Kinathukadavu Taluk, Coimbatore District, Tamil Nadu by Thiru. J. Sathyan Praveen-- For Environmental Clearance.**

**(SIA/TN/MIN/497316/2024, dated: 19.09.2024)**

**Preamble:**

1. The Project Proponent Thiru J. Sathyan Praveen had applied seeking Environmental Clearance for the proposed Rough Stone and Gravel Quarry over an extent of 1.00.0 Ha at SF No. 839/2 (part) in Sokkanur Village, Kinathukadavu Taluk, Coimbatore District vide application no. SIA/TN/MIN/431805/2023 dt 01.06.23.
2. The proposed quarry is covered under "B2" category. The quarry falls under Non-Forest Patta Land
3. The proposal was placed in the 401<sup>st</sup> meeting of SEAC held on 16.08.2023 and the PP made a presentation through his consultant during the meeting. Based on

  
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the presentation and documents submitted, the SEAC decided not to recommend the proposal for the following reasons

- a) There were many structures including labour sheds and cow sheds located within 300M radius of the proposed mine area
  - b) The existing trees and vegetation within the lease area may get disturbed
  - c) The proposed area has no mining activity in the vicinity and if the mining activity is allowed, it may have negative impact on surrounding lush green coconut groves and the environmental set up
4. The subject was subsequently placed in the 652<sup>nd</sup> meeting of SEIAA on 11.09.2023 and the decided not to recommend the case based on the SEAC recommendations.
  5. The Proponent meanwhile requested the Authority to reconsider their decision vide letter dated 25.09.2023 and the same was taken up for discussion during the 661<sup>st</sup> meeting of SEIAA held on 09<sup>th</sup> and 10<sup>th</sup> October 2023.
  6. The Authority further decided not to recommend the case as the PP did not provide any new facts or documents supporting his case or any change in the environmental settings.
  7. The Proponent aggrieved by the decision of SEIAA not to grant EC for the above case, appealed in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the decision of SEIAA and sought fresh consideration of the case vide Appeal No.42 of 2023 (SZ)
  8. The Hon'ble NGT In its order dated 24<sup>th</sup> Day of January 2024 had set aside the impugned order of SEIAA dated 15.09.2023 and the matter was remitted back to SEIAA
  9. The NGT also directed SEIAA – TN to revisit the proposal afresh and assess the same by affording an opportunity of personal hearing to the appellant i.e PP after site inspection.
  10. The case was placed before the 445<sup>th</sup> meeting of SEAC on 15.02.2024. The committee recommended for a field visit by constituting the subcommittee comprising of two SEAC members and sought a report within 30 days vide Lr.No.SEAC-TN/10115/Site Inspection /2024 dated 15.02.2024.

**Observations:**

The subcommittee visited the proposed site on 28<sup>th</sup> February 2024. The observations of the committee are as under

1. The proposed site of 1.00.0 Ha is a part of 4.00.0 ha land belonging to the Proponent within which the 7 of the 9 structures in the 300M radius falls as noticed during the presentation.
2. The Proposed site of 1.00.0 Ha is predominantly a rocky terrain with outcrop
3. The proposed site is not fit for cultivation of any of the crops or trees as the terrain is completely rocky
4. The surrounding areas have coconut groves nearby. Moreover, the adjoining farm in the south east side of the proposed site had abandoned the cultivation due to want of irrigation water which is scarce.
5. There is a borewell in the proposed site which has poor yield and cannot run more than about an hour.
6. Out of the 9 structures in the vicinity, seven of them are within the PP's land. Out of the seven, only 4 are functional which includes a labour shed, cattle shed, an extended cattle shed, and a motor room. The balance 3 structures have been dismantled.
7. The cattle shed houses about 6 animals which were not present in the cattle shed during inspection.
8. Moreover, the cattle shed will be vacated if the EC is granted for the proposed site as it belongs to the PP and he has alternate arrangement to shift the same to another farm of his which is more than one Km from the proposed site.
9. The nearest habitation abetting his 4 Ha farm boundary is a brick kiln and the house of the owner of the Kiln. The PP said that the neighbor has given his no objection to the operations of the quarry. With controlled blasting, the quarry operation may not impact the brick kiln and the habitation. Moreover, this habitation is not an approved habitation as per VAO's certificate.
10. According to the people in the vicinity, there is a stream nearby which may get affected if the quarrying is undertaken. This information needs to be verified

  
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11. There are three numbers of rough stone quarries operating at a distance of about 500M – 700M situated nearer to the proposed site.

**Concluding Remarks of the Sub-Committee:** Considering the ground conditions of rocky terrain and outcrop, limited structures which are in operations and the presence of already operating quarries, the Sub-Committee has presented the case for consideration after ascertaining the hydrological details of water body stream (drainage canal) located nearer to the southern side of the lease boundary and its associated structure, if any, and the impact of quarrying on the water body / stream and the decision to grant EC may be taken accordingly.

Based on the above presentation, the SEAC had deliberated in length on the findings of the report as presented by the Sub-Committee and it has been observed that

- (i) A check dam is existing on the canal/Govt Paromboke varri (water stream), at a distance of 170 to 200 m from the eastern side of the lease boundary, flows closely towards the southern side of the proposed mine lease.
- (ii) The applied area exhibits elevated terrain with an elevation of about 7 to 8 m and the area is sloping towards the eastern side where the water flows naturally to reach the adjacent canal (Govt Paromboke varri) situated closely at 10 m from the lease boundary.

By considering the sensitive location of the Check dam at a distance of 200m from the lease boundary and the Govt Paromboke vaari/stream is situated adjacent to the lease boundary, the SEAC reminiscing the judgment delivered in Subhash Kumar vs. State of Bihar (1991)1SCC598, which states that

*"...Right to Life is a fundamental right under Article 21 and included right to enjoyment of pollution free water and air for full enjoyment of life; natural resources of air, water and soil cannot be utilized if the utilization results in irreversible damage to environment...."*

Hence, the SEAC decided to direct the PP to carry out a scientific study by involving any one of the reputed research / academic institutions – CSIR-NEERI, Chennai (or) Agricultural Research Station of TN Agricultural University, Coimbatore, and to furnish a comprehensive report on the impacts of quarrying on the Check dam structure and

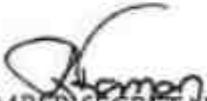
carrying capacity of the Govt Poramboke Vaari (Canal), change of landscape, flora & fauna of the area, change in soil quality and the surveillance of the agricultural activities around the proposed site by evaluating the yielding rate of the crops & tree species in the agricultural activities due to the anticipated impacts of stone quarrying which involves drilling, blasting, loading and hauling operations. Further, the report shall also spell out the issues pertaining to the agitation (or) protest of local villagers and the assessment of groundwater potential in the proposed mining area due to the current mining activities within a core zone of 1 km prescribing the data related to the status of water flow in the Govt Paramboke Vaari for the last ten years obtained from the Competent Authority.

Meanwhile the PP has preferred an appeal (Appeal No. 40 of 2024) before the Hon'ble NGT against the Committee's direction for additional studies. The Hon'ble Court has made the following observations:

- SEAC in its Meeting minutes has cited the presence of a check-dam at a distance of 170-200 metres and a canal within 10 metres of the site in question. The Tribunal sought to know the statutory provisions, including the Dam related Rules which govern the subject matter and the statutory/legal basis on which SEAC has objected to the presence of check-dam and canal, and sought for CSIR/NEERI's report.
- The Tribunal also sought to know why CSIR/NEERI's report is sought in a project of this size, as such reports are not required for projects of much larger size.
- Why the objection to presence of check-dam and canal was not highlighted in the earlier round of SEAC's report and it is being cited all of a sudden now?

Hence the subject was taken up for discussion in the 492<sup>nd</sup> meeting of SEAC held on 30.08.2024. The PP furnished the details sought by the Committee. The SEAC decided to defer the subject to a later date.

Now the PP has furnished the copy of withdrawal of appeal (Appeal No. 40 of 2024) made before the Hon'ble NGT and has furnished the study reports. Hence the subject was taken up for discussion in the 496<sup>th</sup> meeting of SEAC held on 12.09.20.2024. The PP furnished the study reports sought by the Committee and made a detailed

  
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presentation on the proposal. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted that the following conclusions have been made in the study reports due to proposed quarrying activity:

#### 1. Environmental and Community Impact

- The Proposed Rough Stone and Gravel Quarry project by Thiru. J. Sathyan Praveen has minimal adverse impacts on the environment and local community.
- Effective management practices and adherence to regulatory requirements ensure sustainable operation.
- The project contributes to the economic development of Coimbatore District while ensuring environmental stewardship.

#### 2. Terrain and Elevation

- The lease area is characterized by hard rock terrain.
- Located at an altitude of 457 meters above mean sea level.
- The gradient slopes 4 meters towards the North-west.

#### 3. Geological Characteristics

- Massive Charnockite hard rock, approximately 3.8 billion years old, is exposed on, the surface.
- Most of the area is covered by soil with an average thickness of 1 meter.

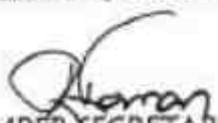
#### 4. Structural Integrity and Water Management

- The structural integrity of the minor check dam is confirmed.
- The carrying capacity of the government poramboke vaari is maintained.
- No significant negative impacts on landscape, flora and fauna, soil quality, and agricultural activities.

#### 5. Groundwater Potential and Impact

- The project area has medium groundwater potential based on geophysical investigations.
- The ultimate pit limit as per the approved mining plan is 37 meters in depth, with no impact on groundwater resources.
- Groundwater resources remain stable.

#### 6. Stable Slope Conditions:

  
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- By implementing the recommended excavation techniques, the slopes will remain stable.
- Sustainable Practices: The action plan encourages environmentally friendly quarrying, striking a balance between resource extraction and ecosystem conservation.
- Regulatory Compliance: The project to fulfil with all safety and environmental regulations, showcasing a commitment to responsible mining operations
- These conclusions underscore the feasibility and safety of the project, ensuring both operational efficiency and environmental stewardship

#### Impact on Coconut Farm:

- The coconut farm on the western side will have a 5% to 10% impact or minimum impact on the quarrying operations because of Vegetative barriers / wind breaks as the farm is located at a distance of 220 metres from the mining area.
- The trees are 35 feet tall and the presence of a strong green fence at 180M will help in reducing the dispersion of dust and other pollutants from quarrying activities.
- Prevent dust particles from flying to the coconut farm with efficient management practices and effective mitigation strategies, there will be minimum adverse effects on agricultural activities arising out of Quarry operations which include drilling, blasting, loading, and hauling operations.

|          |   |          |                           |
|----------|---|----------|---------------------------|
| File No. | 10115   | Category | B2                        |
|          |   |          | 1(a)                      |
| Sl. No   | Salient Features of the Proposal                          |          |                           |
| 1.       | Name of the Owner/Firm                                    | :        | Thiru. J. Sathyan Praveen |
| 2.       | Type of quarrying (Ordinary Stone/Sand/Granite/Limestone) | :        | Rough Stone and Gravel    |
| 3.       | S.F Nos. of the quarry site                               | :        | 839/2 (Part)              |
| 4.       | Village in which situated                                 | :        | Sokkanur Village          |

  
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|     |  |   |   |               |
|-----|--|---|---|---------------|
| 5.  | Taluk in which situated                                | : | Kinathukadavu Taluk   |               |
| 6.  | District in which situated                             | : | Coimbatore District   |               |
| 7.  | Extent of quarry (in ha.)                              | : | 1.00,0 Ha   |               |
| 8.  | Latitude & Longitude of all corners of the quarry site | : | 10°48'36.96"N   | 76°54'12.41"E |
|     |  |   | 10°48'37.43"N   | 76°54'16.40"E |
|     |  |   | 10°48'39.17"N   | 76°54'15.86"E |
|     |  |   | 10°48'40.02"N   | 76°54'14.12"E |
|     |  |   | 10°48'40.30"N   | 76°54'13.27"E |
|     |  |   | 10°48'40.59"N   | 76°54'12.79"E |
|     |  |   | 10°48'41.20"N   | 76°54'12.27"E |
| 9.  | Topo Sheet No.   | : | 58-B/ 13.   |               |
| 10. | Type of mining   | : | Opencast mechanized Method  |               |
| 11. | Details of Environmental Setting.                      |   | <p><b>River/ Canal:</b></p> <ul style="list-style-type: none"> <li>➤ Kumittipathi river      3.26 km,    NW</li> <li>➤ Varattar River            4.27 km    ENE</li> <li>➤ Walayar River            5.92 km    WNW</li> </ul> <p><b>Dam/ Reservoir:</b></p> <ul style="list-style-type: none"> <li>➤ Walayar dam              6.21 km    WNW</li> <li>➤ Kanjikode Dam            13.44 km    WSW</li> </ul> <p><b>Water Body / Lake/ Ponds:</b></p> <ul style="list-style-type: none"> <li>➤ Vellachikulam Lake 2    5.68 km    WSW</li> <li>➤ Nedunkkattuchalla<br/>Lake                            5.88 km    WSW</li> <li>➤ Sayathurai<br/>(Maniyakaranchalla)      6.12 km    WSW<br/>Lake</li> <li>➤ Walayar Lake              6.88 km    WNW</li> </ul> |               |

  
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|     |                                      | <ul style="list-style-type: none"> <li>➤ Kulam 7.90 km NNE</li> <li>➤ Santha Lake 9.21 km WSW</li> <li>➤ Maramathu kulam, Radhapuram 9.66 km WSW</li> <li>➤ Madukkarai Pond 9.82 km NW</li> <li>➤ Devambadi Pond 11.19 km SSE</li> <li>➤ Pond 11.77 km WSW</li> <li>➤ Palakkad Pond 12.21 km WSW</li> <li>➤ Elliparai anaikattu check dam 7.17 km WNW</li> <li>➤ Kunnam Pidari Check dam 13.86 km SW</li> </ul> <p><b>Reserved/ Protected Forests:</b></p> <ul style="list-style-type: none"> <li>➤ Bolampatti block -I R.F 7.62 km NW</li> <li>➤ Valayar R.F 12.9 km WNW</li> </ul> <p><b>National Parks/ Wildlife Sanctuaries:</b></p> <ul style="list-style-type: none"> <li>➤ Anaimalai tiger reserve 35.55 km SSE</li> </ul> |
| 12. | NBWL Clearance/Conservation Measures | <p>NBWL clearance not applicable.</p> <p>: DFO letter obtained from District Forest Officer, Coimbatore District vide letter No. Na.Ka.En.Val/4857/2023, Dated: 07.06.2023</p>  |
| 13. | Details of Previous History          | : It is a fresh Quarry  |
| 14. | CCR If Applicable                    | : Not Applicable  |
| 15. | Life of Project                      | : 5 Years   |
|     | Lease Period                         | : 5 Years   |

  
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|     | Mining Plan Period   | : 5 Years  |
|     | Mining Plan Details  | : Rc.No.771/2022,<br>Dated:27.04.2023  |
| 16. | Geological Resources m <sup>3</sup> (RoM)                                | : Rough Stone 350350 m <sup>3</sup><br>: Gravel 20020 m <sup>3</sup>   |
|     | Minable Resources m <sup>3</sup> (RoM)                                   | : Rough Stone 83825 m <sup>3</sup><br>: Gravel 13392 m <sup>3</sup>  |
|     | Annual Peak Production in m <sup>3</sup>                                 | : Rough Stone 21175 m <sup>3</sup><br>: Gravel 6768 m <sup>3</sup>   |
|     | Maximum Depth in meters  | : 37 m BGL ( 2m Gravel+35m Rough stone)  |
|     | 17. Depth of water table   | : 55 m - 60 m  |
|     | 18. Man Power requirement per day:                                       | : 14 Nos   |
| 19. | Water requirement:   |  |
|     | 1. Drinking & Domestic   | : 0.63 KLD   |
|     | 2. Dust Suppression  | : 0.50 KLD   |
|     | 3. Green belt  | : 0.50 KLD   |
| 20  | Power requirement  | : This rough stone quarry project does not require electricity for the project.  |
| 21. | Precise area communication approved by the Deputy Director, Dept. of G&M | : Precise area communication letter was approved by the Assistant Director, Department of Geology and Mining, District Collector Office, Coimbatore vide Letter No. Rc.No.771/Kanimam/2022, Dated:17.04.2023 |
| 22. | Mining Plan approved by Deputy Director, Dept. of Geology & Mining.      | : Mining plan was approved by the Assistant Director, Department of Geology and Mining, Coimbatore vide Letter No. Rc.No.771/Mines/2022, Dated: 27.04.2023.  |

  
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| 23 | 500m cluster letter issued by the Deputy Director, Dept. of Geology and Mining. | : | 500m Radius letter was approved by the Assistant director, Dept. Geology and Mining department, Coimbatore, vide Letter No. Rc.No.771/Mines/2022, Dated: 27.04.2023.          |
| 24 | VAO Certificate Regarding Structures within 300m Radius                         | : | Certificate is issued from The Village Administrator, Kinathukadavu Taluk, Coimbatore vide dated: 26.04.2023.   |
| 25 | Project Cost (excluding EMP cost)   | : | Rs. 33,50,000/-   |
| 26 | EMP cost (in Rs. Lakhs).  | : | Rs. 44,98,626/- for 5 years.  |
| 27 | CER cost (In Rs. Lakhs).  | : | 10 Lakhs – 2 nos. of Government Schools<br>Government Higher Secondary School,<br>Muthukoundanur Village and Government<br>Panchayat Union Middle School, Sokkanur<br>Village |
| 28 | SEAC Recommendation.  | : | Recommended.  |
| 29 | Recommended Quantities  | : | Annual Peak Production<br>Rough Stone - 21175 m <sup>3</sup><br>Gravel - 6768 m <sup>3</sup>  |
|    |   | : | Max. Depth<br>32m BGL (2m Gravel+30m<br>Rough stone)<br>(Restricted depth after removal<br>of 12m width bench)  |
| 30 | Standard Conditions   | : | Annexure I  |
| 31 | Is the depth recommended more than 40m.   | : | NO  |
| 32 | If 31 above is YES  | : | Special Conditions II   |
| 33 | Is the proposed area located near Reserve Forest                                | : | NO  |
| 34 | If 33 above is YES  | : | Special Conditions III  |

  
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| 35 Other Special Conditions | : |
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Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak RoM production capacity not exceeding 21175 m<sup>3</sup> of Rough stone and 6768 m<sup>3</sup> of Gravel by maintaining the restricted ultimate depth of mining of 32m BGL (2m Gravel+30m Rough stone) subject to the following specific conditions and it shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O. 1807(E) dated 12.04.2022:

- 1) The PP shall not employ any external agency for carrying out the blasting operation in the proposed quarry and he shall also install the temporary (or) permanent magazine approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 2) The PP shall appoint a First Class/Second Class Mine Manager for managing the quarrying operations before the execution of lease and a copy of the appointment shall be sent to the Director of Mines Safety, Chennai Region along with Notice of Opening of the Mine under the provisions of MMR 1961 at the time of lease execution.
- 3) The PP shall meticulously comply with the recommendations made in the study report.
4. Tree plantation & fencing with cloth curtain to prevent the dust propagation and installation of garland drainage with siltation tank around the mine lease area shall be completed before obtaining the CTO from the TNPCB.
5. The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
6. The PP shall abide by the mitigation and restoration measures provided in the Environment Management plan prepared for the project life.

  
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7. The proponent shall carryout suppression of dust generated due to transport vehicles by continuous water spraying using tankers.
8. The PP shall complete the two-tiered green plantation around the lease boundary for the suppression of dust before obtaining the CTO from the TNPCB.
9. The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
10. The PP shall carry out the quarrying operations from the top to downwards in the hillock by maintaining adequate benches incorporating a dedicated, proper haul road of possessing gradient of not more than 1 in14 with safety bunds.
11. Before obtaining the CTO, the PP shall furnish the Slope Stability Action Plan showing the conceptual plan/diagram, and procedural activities to be carried out by considering the ultimate depth of mine as duly approved by the Competent Authority in the Mining Plan for the proposed mine to the office of the SEIAA and the AD (Mines).
12. The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
13. Since the structures are situated within a radial distance of 500 m, the PP shall carry out only one blast per day with muffle technique, for not more than 30 to 40 holes in a round, with maximum charge of 375g/hole.
14. Since the highway road is situated within a radial distance of 500 m, the PP shall carry out only one blast per day for not more than 30 to 40 holes in a round, with maximum charge of 375g/hole with muffle technique by keeping the adequate number of guards at the boundary of danger zone (i.e., 500m) to ensure that no other persons present within the danger zone.

  
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15. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 3<sup>rd</sup> year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
16. The PP shall ensure that the transport of materials shall not be carried out during school hours from 8AM-10AM and during 3PM -5PM (or as specified by the school administration).
17. The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
18. The PP shall only carry out the NONEL-based (or) Electronic Detonator based blasting operation for controlling the environmental impacts with keeping the security guards at a radial distance of 500 m by ensuring that all persons within such area have taken proper shelter.
19. The PP shall install a Notice Board at either side of the Village road (exists within 500 m), at a distance of 500 m indicating 'BLASTING DANGER ZONE' sign & timing of blast before obtaining the CTO from the DEE/TNPCB.
20. The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation. However, the PP shall explore the chance of adopting the automated truck covering system aided by hydraulic based mechanism within a period of one year from the commencement of mining operation for avoiding the spillage during the transportation through roads and habitations.
21. As a part of Ground Water Management, the PP shall carry out the scientific studies to assess the existing hydrogeological conditions (water table in the core

  
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& buffer zones) and impacts of the quarrying operation on the ground water level present in the core zone, during the 2<sup>nd</sup> year of the mining operation, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras - Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

22. The PP shall annually carry out an Occupational Health Survey (OHS) includes free silica test, in accordance with the guidelines & period of examination laid in the DGMS (Tech.) (S&T) Circular No. 01 of 2011, on OHS of the persons working in mines prone to generate the airborne dust, under Section 9A of Mines Act, 1952 by actively involving State Government officials and Non-Government Organizations (NGO) working in the Occupational Health Survey (Medical Examination). A copy of such annual compliance certificate shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
23. The PP shall fulfil the requirements of the provisions of Mines Act 1952, the regulations of MMR 1961 and the DGMS Circulars, the Environment Act & Rules, 1986, Explosives Act 1884, Explosive rules 1983 and other laws, orders pertaining to the geometry of quarry and its operation & mine closure activities without any deviation.
24. As accepted by the Project Proponent the CER cost is **Rs.10.0 lakhs** and the amount shall be spent for the committed activities at Government Higher Secondary School, Muthukoundanur Village and Government Panchayat Union Middle School, Sokkanur Village before obtaining CTO from TNPCB.

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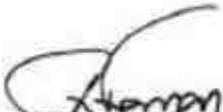
  
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## ANNEXURE-I

**SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED WITHIN 1 KM FROM THE RESERVE FORESTS**

1. Since the R.F is located very close to the proposed quarry site, the PP shall develop Green Belt (Thick Tree plantation in two to three rows) along the boundary of the mine lease area before obtaining the CTO from the TNPCB.
2. The proponent shall construct and maintain proper fencing all around the boundary of the proposed working quarry adjacent to the direction of the location of the Reserved Forest before the commencement of the operation and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
3. The PP shall take steps so that the overburden, waste rock, rejects and fines generated during the mining operations shall be stored in separate dumps positioned in opposite direction to the location of the reserved forest.
4. The PP shall ensure that such waste/reject dumps shall be properly secured to prevent escape of material there from in harmful quantities which may cause degradation of environment and to prevent causation of floods.
5. The PP shall select the site for dumps on impervious ground to ensure minimum leaching effects due to precipitations.
6. The PP shall take necessary steps that wherever possible, the waste rock, overburden etc. shall be back-filled into the mine excavations with a view to restoring the land to its original use as far as possible.
7. Wherever back-filling of waste rock in the area excavated during mining operations is not feasible, the PP shall take adequate steps in discussion with the concerned DFO to suitably terrace the waste dumps ensuring the stability through vegetation to consolidate the green belt development in the areas adjacent to the reserved forest location.
8. The PP shall carry out the scientific investigations in order to keep the ground and noise vibrations caused by blasting operations and movement of HEMM such as Excavators, Trucks within safe limit.

9. The PP shall not perform secondary breakage involving the drilling & blasting in the quarrying operations and it can be replaced with non-conventional methods such as noise-controlled rock breakers, usage of non-explosive expansive materials/chemicals, Hydraulic Splitting based on the suitable scientific studies carried out by any reputed scientific and academic institutions.
10. The PP shall take adequate steps to control the air pollution due to fines, dust, smoke or gaseous emissions during the quarrying operations within 'Permissible Limits' specified under the environmental laws.
11. The Quarrying and Mining activities shall be restricted in the Eco-sensitive Zone of 60 m from the boundary of the Reserved area and hence the PP shall not even indulge in constructing the haul roads in these areas.
12. No development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted. Hence, the PP shall not carry out the quarrying on steep hill slopes with a gradient of 20° or more or areas with a high degree of erosion on forestland.
13. The PP shall give an affidavit at the time of lease execution that there will be no felling of trees (or) any encroachment will not be made on these Reserved Forest lands and also within the Eco-sensitive Zone of 60 m without the prior permission of the State Government in case of reserve forest land as per the procedures laid down by the State Government.
14. The PP shall not use plastic carry bags within the quarry area.
15. The PP shall ensure that all the haul roads within the quarry lease shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals. This run off from the road side drainage shall relate to the natural drainage system in the area.
16. The PP shall adhere to the provisions of the MoEF had issued Notification No. S.O. 1545 dated 25th June 2009 regulating certain activities in the eco-sensitive zone to conserve and protect the reserved forest area from ecological and environmental point of view.

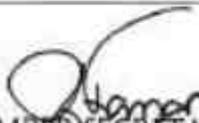
  
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**GRAVEL / RED EARTH & PEBBLES QUARRY – GENERAL CONDITIONS**

1. The proponent shall mandatorily appoint the statutory competent persons and commence the quarry operations within the purview of Mines Act 1952.
2. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit before the commencement of the operation and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
3. Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required in connection with the concerned Govt. Authority.
4. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation. No change in basic mining proposal shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short-Term Permit (STP), Query license or any other name.
5. Perennial sprinkling arrangement shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals.
6. The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures undertaken accordingly.
7. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
8. The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics.

9. Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
10. **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (iii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
11. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
12. The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
13. The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
14. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
15. The Project Proponent shall comply with the provisions of the Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.

  
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16. The project proponent shall ensure that the provisions of the MMDR Act, 1957, the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
17. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) by the proponent without fail.
18. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
19. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation. If the project site attracts the NBWL clearance, as per the existing law from time to time.
20. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
21. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
22. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
23. As per the MoEF& CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere EMP furnished.

  
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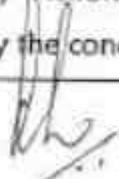
  
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**ROUGH STONE/JELLY/BLUE METAL QUARRY**

- 1) The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
- 2) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 3) The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
- 4) Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
- 5) The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
- 6) Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
- 7) The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
- 8) The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned

  
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AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.

- 9) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.
- 10) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
- 11) The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
- 12) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
- 13) The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
- 14) The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.
- 15) Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.
- 16) Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
- 17) The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.

- 18) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
- 19) The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
- 20) Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
- 21) **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
- 22) The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.
- 23) The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.

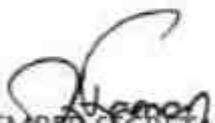
  
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- 24) If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
- 25) The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
- 26) The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
- 27) The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
- 28) Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
- 29) The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
- 30) The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
- 31) The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent

- shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- 32) To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 33) The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
- 34) The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
- 35) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
- 36) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 37) All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
- 38) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole

  
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and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

- 39) As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.
- 40) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 41) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.

  
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| SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED IN CLOSE PROXIMITY TO THE WINDMILLS |   |   |
|--|---|---|
| Sl. No   | Existing (or) Virgin Quarry   |   |
|  | Wind Mills located at a distance of 150 m to 300 m  | Wind Mills located beyond 300 m Up to 500 m   |
| 1.   | Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.                                     | Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.   |
| 2.   | Special precautions are to be taken during blasting within danger zone such as posting guards, etc.                   | Blast design parameters should be mentioned in mining plan/scheme, and may be reviewed by a competent mining engineer.  |
| 3.   | Blast design parameters should be mentioned in mining plan/scheme.  | MCPD and total charge should be fixed such that it should not exceed 1.3 kg and 26.50 kg respectively.  |
| 4.   | The recommendations of scientific organisation need to be incorporated in the mining plan/scheme before its approval. | Fresh scientific study may be conducted if mine management wants to increase the MCPD and total explosive charge above the quantity of 1.30 kg and 26.50 kg respectively. Continuous monitoring using seismograph should also be done in such cases by the mine management. |
| 5.   | Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.                 | Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.   |
| 6.   | Training of the blasting crew on controlled blasting practices before engaged in operation.                           | Training of the blasting crew on controlled blasting practices before engaged in operation.   |

  
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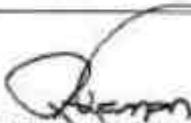
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| 7.  | Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, PESO or SPCB. | Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, SPCB. Report of recorded ground vibration need to be added in monthly report. |
| 8.  | Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.                                     | Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.   |
| 9.  | Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.           | Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.   |
| 10. | Electronic (or) Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.                              | Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.  |
| 11. | Max. number of holes in a round: 30.   | Max. number of holes in a round: 40 to 60.   |

  
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**TERMS OF REFERENCE (ToR) FOR GRANITE / ROUGH STONE QUARRY**

1. In the case of existing/operating mines, a letter obtained from the concerned AD (Mines) shall be submitted and it shall include the following:
  - (i) Original pit dimension
  - (ii) Quantity achieved Vs EC Approved Quantity
  - (iii) Balance Quantity as per Mineable Reserve calculated.
  - (iv) Mined out Depth as on date Vs EC Permitted depth
  - (v) Details of illegal/illicit mining
  - (vi) Violation in the quarry during the past working.
  - (vii) Quantity of material mined out outside the mine lease area
  - (viii) Condition of Safety zone/benches
  - (ix) Revised/Modified Mining Plan showing the benches of not exceeding 6 m height and ultimate depth of not exceeding 50m.
2. Details of habitations around the proposed mining area and latest VAO certificate regarding the location of habitations within 300m radius from the periphery of the site.
3. The proponent is requested to carry out a survey and enumerate on the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m (v) 500m shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc with indicating the owner of the building, nature of construction, age of the building, number of residents, their profession and income, etc.
4. The PP shall submit a detailed hydrological report indicating the impact of proposed quarrying operations on the waterbodies like lake, water tanks, etc are located within 1 km of the proposed quarry.
5. The Proponent shall carry out Bio diversity study through reputed Institution and the same shall be included in EIA Report.
6. The DFO letter stating that the proximity distance of Reserve Forests, Protected Areas, Sanctuaries, Tiger reserve etc., up to a radius of 25 km from the proposed site.

  
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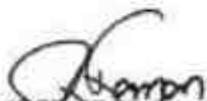
  
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7. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall the PP shall carry out the scientific studies to assess the slope stability of the working benches to be constructed and existing quarry wall, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg. Surathkal, and Anna University Chennai-CEG Campus. The PP shall submit a copy of the aforesaid report indicating the stability status of the quarry wall and possible mitigation measures during the time of appraisal for obtaining the EC.
8. However, in case of the fresh/virgin quarries, the Proponent shall submit a conceptual 'Slope Stability Plan' for the proposed quarry during the appraisal while obtaining the EC, when the depth of the working is extended beyond 30 m below ground level.
9. The PP shall furnish the affidavit stating that the blasting operation in the proposed quarry is carried out by the statutory competent person as per the MMR 1961 such as blaster, mining mate, mine foreman, II/I Class mines manager appointed by the proponent.
10. The PP shall present a conceptual design for carrying out only controlled blasting operation involving line drilling and muffle blasting in the proposed quarry such that the blast-induced ground vibrations are controlled as well as no fly rock travel beyond 30 m from the blast site.
11. The EIA Coordinators shall obtain and furnish the details of quarry/quarries operated by the proponent in the past, either in the same location or elsewhere in the State with video and photographic evidences.
12. If the proponent has already carried out the mining activity in the proposed mining lease area after 15.01.2016, then the proponent shall furnish the following details from AD/DD, mines,
13. What was the period of the operation and stoppage of the earlier mines with last work permit issued by the AD/DD mines?
14. Quantity of minerals mined out.

  
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- Highest production achieved in any one year
  - Detail of approved depth of mining.
  - Actual depth of the mining achieved earlier.
  - Name of the person already mined in that leases area.
  - If EC and CTO already obtained, the copy of the same shall be submitted.
  - Whether the mining was carried out as per the approved mine plan (or EC if issued) with stipulated benches.
15. All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/Topo sheet, topographic sheet, geomorphology, lithology and geology of the mining lease area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
16. The PP shall carry out Drone video survey covering the cluster, green belt, fencing, etc.,
17. The proponent shall furnish photographs of adequate fencing, green belt along the periphery including replantation of existing trees & safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
18. The Project Proponent shall provide the details of mineral reserves and mineable reserves, planned production capacity, proposed working methodology with justifications, the anticipated impacts of the mining operations on the surrounding environment, and the remedial measures for the same.
19. The Project Proponent shall provide the Organization chart indicating the appointment of various statutory officials and other competent persons to be appointed as per the provisions of the Mines Act'1952 and the MMR, 1961 for carrying out the quarrying operations scientifically and systematically in order to ensure safety and to protect the environment.
20. The Project Proponent shall conduct the hydro-geological study considering the contour map of the water table detailing the number of groundwater

  
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pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds, etc. within 1 km (radius) along with the collected water level data for both monsoon and non-monsoon seasons from the PWD / TWAD so as to assess the impacts on the wells due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided.

21. The proponent shall furnish the baseline data for the environmental and ecological parameters with regard to surface water/ground water quality, air quality, soil quality & flora/fauna including traffic/vehicular movement study.
22. The Proponent shall carry out the Cumulative impact study due to mining operations carried out in the quarry specifically with reference to the specific environment in terms of soil health, biodiversity, air pollution, water pollution, climate change and flood control & health impacts. Accordingly, the Environment Management plan should be prepared keeping the concerned quarry and the surrounding habitations in the mind.
23. Rain water harvesting management with recharging details along with water balance (both monsoon & non-monsoon) be submitted.
24. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
25. Details of the land for storage of Overburden/Waste Dumps (or) Rejects outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be provided.
26. Proximity to Areas declared as 'Critically Polluted' (or) the Project areas which attracts the court restrictions for mining operations, should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the TNPCB (or) Dept. of Geology and Mining should be

secured and furnished to the effect that the proposed mining activities could be considered.

27. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
28. Impact on local transport infrastructure due to the Project should be indicated.
29. A tree survey study shall be carried out (nos., name of the species, age, diameter etc.,) both within the mining lease applied area & 300m buffer zone and its management during mining activity.
30. A detailed mine closure plan for the proposed project shall be included in EIA/EMP report which should be site-specific.
31. As a part of the study of flora and fauna around the vicinity of the proposed site, the EIA coordinator shall strive to educate the local students on the importance of preserving local flora and fauna by involving them in the study, wherever possible.
32. The purpose of Green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix-I in consultation with the DFO, State Agriculture University. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
33. Taller/one year old Saplings raised in appropriate size of bags, preferably ecofriendly bags should be planted as per the advice of local forest authorities/botanist/Horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner
34. A Disaster management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.

  
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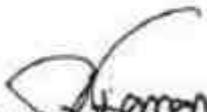
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35. A Risk Assessment and management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.
36. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
37. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
38. The Socio-economic studies should be carried out within a 5 km buffer zone from the mining activity. Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
39. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
40. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
41. If any quarrying operations were carried out in the proposed quarrying site for which now the EC is sought, the Project Proponent shall furnish the detailed compliance to EC conditions given in the previous EC with the site photographs which shall duly be certified by MoEF&CC, Regional Office, Chennai (or) the concerned DEE/TNPCB.
42. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
43. Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this Terms of Conditions besides attracting penal provisions in the Environment (Protection) Act, 1986.

**Appendix -I**  
**List of Native Trees Suggested for Planting**

| No | Scientific Name                 | Tamil Name        | Tamil Name              |
|----|---------------------------------|-------------------|-------------------------|
| 1  | <i>Aegle marmelos</i>           | Vilvam            | ஐலம்பம்                 |
| 2  | <i>Adenanthura pavonina</i>     | Manjadi           | மஞ்சாடி, ஆளனக்குன்றிமணி |
| 3  | <i>Albizia lebbek</i>           | Vaagai            | வாகை                    |
| 4  | <i>Albizia amara</i>            | Usil              | உசில்                   |
| 5  | <i>Bauhinia purpurea</i>        | Mantharai         | மந்தாரை                 |
| 6  | <i>Bauhinia racemosa</i>        | Aathi             | ஆத்தி                   |
| 7  | <i>Bauhinia tomentos</i>        | Iruvathu          | இருவாத்தி               |
| 8  | <i>Buchanania axillaris</i>     | Kattuzha          | காட்டுமுத               |
| 9  | <i>Borassus flabellifer</i>     | Parai             | பனை                     |
| 10 | <i>Butea monosperma</i>         | Murukkanaram      | முருக்கமரம்             |
| 11 | <i>Bobax ceiba</i>              | Ilavu, Sevvilavu  | இலவு                    |
| 12 | <i>Calophyllum inophyllum</i>   | Punnai            | புள்ளை                  |
| 13 | <i>Cassia fistula</i>           | Sarakondrai       | சரகொண்டரை               |
| 14 | <i>Cassia roxburghii</i>        | Sengondrai        | செங்கொண்டரை             |
| 15 | <i>Chloroxylon swietenia</i>    | Purasamaram       | புரசு மரம்              |
| 16 | <i>Cochlospermum religiosum</i> | Kongu, Manjallavu | கோங்கு, மஞ்சள் இலவு     |
| 17 | <i>Cordia dichotoma</i>         | Naruvuli          | நருவூளி                 |
| 18 | <i>Creteva adansonii</i>        | Mavalingum        | மாவிளங்கம்              |
| 19 | <i>Dillenia indica</i>          | Uva, Uzha         | உவா                     |
| 20 | <i>Dillenia pentagyna</i>       | SiruUva, Sitruzha | சீறு உவா                |
| 21 | <i>Diospyro sebenum</i>         | Karungali         | கருங்காலி               |
| 22 | <i>Diospyro schloroxylon</i>    | Vaganai           | வாகளை                   |
| 23 | <i>Ficus amplissima</i>         | Kalltchi          | கல்லிச்சி               |
| 24 | <i>Hibiscus tiliaceou</i>       | Aatrupoovarasu    | ஆடுறுப்புவரசு           |
| 25 | <i>Hardwickia binata</i>        | Aacha             | ஆச்சா                   |
| 26 | <i>Heloptelia integrifolia</i>  | Aavili            | ஆவில மரம், ஆயில்        |
| 27 | <i>Launea coronandefolia</i>    | Odhiam            | ஓதியம்                  |
| 28 | <i>Lagerstromia speciosa</i>    | Poo Marudhu       | பூ மருது                |
| 29 | <i>Lepisanthus tetraphylla</i>  | Neikottaimaram    | நெய் கொட்டை மரம்        |
| 30 | <i>Limonia acidisoima</i>       | Vila maram        | வில்லா மரம்             |
| 31 | <i>Litsea glutinos</i>          | Poinpattai        | பொம்பா பிச்சிப்படை      |
| 32 | <i>Madhuca longifolia</i>       | Iluppai           | இலுப்பை                 |
| 33 | <i>Manilkara hexandra</i>       | UlakkaiPaalai     | உலக்கை பாலை             |
| 34 | <i>Mimusops elengi</i>          | Magizhamaram      | மகிழ்மரம்               |
| 35 | <i>Mitragyna parvifolia</i>     | Kadambu           | கடம்பு                  |
| 36 | <i>Morinda pubescens</i>        | Nuna              | நுணா                    |
| 37 | <i>Morinda citrifolia</i>       | Vellai Nuna       | வெள்ளை நுணா             |
| 38 | <i>Phoenix sylvestre</i>        | Eschai            | எச்சமரம்                |
| 39 | <i>Pongamia pinnat</i>          | Pungam            | பங்கம்                  |

  
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|    |                                |                         |                              |
|----|--------------------------------|-------------------------|------------------------------|
| 40 | <i>Premna mollissima</i>       | Munnai                  | முள்ளை                       |
| 41 | <i>Premna serratifolia</i>     | Narumunnai              | நறு முள்ளை                   |
| 42 | <i>Premna tomentosa</i>        | Malaiipoovarasu         | மலை பூவரசு                   |
| 43 | <i>Prosopis cinerea</i>        | Vanni maram             | வண்ணி மரம்                   |
| 44 | <i>Pterocarpus marsupium</i>   | Vengai                  | வேங்கை                       |
| 45 | <i>Pterospermum canescens</i>  | Vennangu, Tada          | வெண்ணாங்கு                   |
| 46 | <i>Pterospermum xylocarpum</i> | Polavu                  | புலவு                        |
| 47 | <i>Puthranjita roxburghii</i>  | Karipala                | கறிபாலா                      |
| 48 | <i>Salvadora persica</i>       | Ugaa Maram              | உகா மரம்                     |
| 49 | <i>Sapindus emarginatus</i>    | Manipungan,<br>Soapukai | மணிப்புங்கன்<br>சோப்புக்காய் |
| 50 | <i>Saraca asoca</i>            | Asoca                   | அசோகா                        |
| 51 | <i>Strobilus asper</i>         | Piray maram             | பிராய் மரம்                  |
| 52 | <i>Strychnos nuxvomica</i>     | Yetti                   | எட்டி                        |
| 53 | <i>Strychnos potatorum</i>     | Therthang Kottai        | தேத்தான் கொட்டை              |
| 54 | <i>Syzygium cumini</i>         | Naval                   | நாவல்                        |
| 55 | <i>Terminalia belleric</i>     | Thandri                 | தாண்டி                       |
| 56 | <i>Terminalia arjuna</i>       | Ven maradhu             | வெண் மருது                   |
| 57 | <i>Toona ciliata</i>           | Sandhana vembu          | சந்தன வேம்பு                 |
| 58 | <i>Thespesia populnea</i>      | Puvarasu                | பூவரசு                       |
| 59 | <i>Walsuratrifoliata</i>       | valsura                 | வாலசூரா                      |
| 60 | <i>Wrightia tinctoria</i>      | Veppalai                | வேப்பாலை                     |
| 61 | <i>Pithecolobium dulce</i>     | Kodukkapuli             | கொடுக்காப்புளி               |

Appendix -II

Display Board

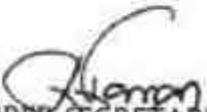
(Size 6' x5' with Blue Background and White Letters)

சாரங்கம்

காங்கிரஸ் குவாரி செயல்பாடுகளுக்கான சுற்றுச்சூழல் அனுமதி கீழ்க்கண்ட நிபந்தனைகளுக்கு உட்பட்டு வழங்கப்பட்டுள்ளது எனவும், தேதி \_\_\_\_\_ கற்றுச்சூழல் அனுமதி \_\_\_\_\_ தேதி வரை செல்லத்தக்கதாக உள்ளது.

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| புகளம் பததி வளர்ச்சி செயல்பாடுக்கான கரங்கத் திட்டம்   | குவாரியின் எல்லைவாய் சுற்றி வேலி அமைக்க வேண்டும்.<br>காங்கிரஸ்தரின் ஆழம் தளமட்டத்திலிருந்து மீட்டர்க்கு கீழாக இருக்க வேண்டும்.<br>காற்றில் மாசு ஏற்படாதவாறு கரங்க பளிகளை மேற்கொள்ள வேண்டும்.<br>வாகனங்கள் செல்லும் பாதையில் மாசு ஏற்படாத அளவிற்கு தளவீரை முறையாக தளவீர் பாதிகளின் மூலமாக தவிர்ப்பவாறு தெரிக்க வேண்டும். |
| நட்ப்பட்டு பராமரிக்கப்படவேண்டிய மரங்கள் அமைக்கல்க   | இளஞ்சலை அளவையும் சூசி மரமயட்டையும் குறைப்பதற்கான குவாரியின் எல்லைவாய் சுற்றி அடத்தியான புகளம் பததியை ஏற்படுத்த வேண்டும்.  |
| கரங்கத்தில் வெடி எய்க்கும்பொழுது இயக்கிறவர்கள் ஏற்படாதவாறும் மற்றும் கற்கள் பறக்காதவாறும் பாதுகாப்பு நடவடிக்கைகளை உடனடிபாக செயல்படுத்தப்பட வேண்டும்.  |   |
| கரங்கத்தில் இருந்து ஏற்படும் இளஞ்சலை அளவு 55 டெசிபெல் (dBA) அளவிற்கு மேல் ஏற்படாதவாறு தகத்த கட்டுப்பாடுகளை மேற்கொள்ள வேண்டும்.  |   |
| கரங்க சட்ட விதிகள் 1948 கீழ் கரங்கத்தில உளை பளியாடகளுக்கு தகத்த பாதுகாப்பு கருவிகள் வழங்கவேண்டுமென கருதாமுள்ள கருவியை வக்தகளை செய்து தர வேண்டும்.   |   |
| கிராமம் தவிர்த்து பரிசாயத்த வட்டியாக வாசங்கள் செல்லும் சாலைவாய் தெடர்த்து நள்ள பராமரிக்க வேண்டும்.  |   |
| கரங்கப்பளிகளால் தகத்த உளை விசேஷம் பளிகள் மற்றும் திரிதலைகளை பாதிக்கப்படக் கூடாது.   |   |
| திரிதலைகள் பாதிக்கப்படாமல் இருப்பவாறு உறுதி செய்கும் வகையில் தவிர்த்து திரிதலை தெடர்த்து வக்தகளைக்க வேண்டும்.   |   |
| கரங்கத்திலிருந்து களிம பொருட்களை எடுத்துச் செல்லு கிராம பக்கங்கு கருத்த கிரமத்தினையும் ஏற்படுத்தாதவாறு பாதுகாப்பிடும் மற்றும் கற்றுத்தழல் பாதிக்கவாத வக்தகளை வக்தகளை இயக்க வேண்டும்.  |   |
| கரங்கப்பளிகளை முகக்கப்பட்டவக்தக கரங்க மூடல் திட்டத்தில் உள்ளவாறு கரங்கத்தினை மூட வேண்டும்.  |   |
| கரங்க நடவடிக்கைகளை முகத்தினைய கரங்கம் பததி மற்றும் கரங்க நடவடிக்கைகளை இடையூறு ஏற்படக்கூடிய வேறு எந்தப் பததியையும் மறுகட்டுவகளை செய்து தவிர்ப்பக்தக விசேஷகளை ஆகியவற்றின் வளர்ச்சிகு ஏற்ற வக்தகில் புகளம் பததியை உருவகக வேண்டும்.   |   |
| முழுமையான நிபந்தனைகளை அறிய பாரியேஷ (http://www.seac.org) க்கிரு குறைப்பதற்கான பரணவட்டியம் மேலும் கருத்த கற்றுத்தழல் சரத்த பரணகக்கு செல்லையில் உளை கற்றுத்தழல் மற்றும் வக அமைக்கத்தின் கருத்தினையத் வட்டிய கற்றுத்தழல் 944 - 2811125 (அல்லது) தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் மாவட்ட கற்றுத்தழல் செயலாளர் கற்றுத்தழல் |   |

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MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN



**MINUTES**

**759<sup>th</sup> MEETING**

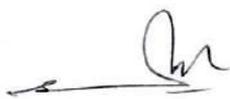
**STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY-TAMIL NADU**

**Date: 30.09.2024.**



**MINUTES OF THE 759<sup>th</sup> MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY HELD ON 30.09.2024.**

| <b>Agenda<br/>No</b> | <b>Description</b>  | <b>File<br/>No.</b> | <b>Minutes</b>   |
|----------------------|---|---------------------|--|
| a)                   | Confirmation of the minutes of the 758 <sup>th</sup> meeting of the Authority held on 25.09.2024.   |                     | The minutes of the 758 <sup>th</sup> meeting of the Authority held on 25.09.2024 was confirmed.  |
| 1.                   | Existing Lime Stone over an extent of 16.18.5 Ha at S.F Nos. 242/1B Madhavakurichi Village, Tirunelveli Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements Limited - For Terms of Reference under violation category.<br><br>(SIA/TN/MIN/27153/2018) | 6192                | The SEIAA noted that the subject was placed in the 496 <sup>th</sup> meeting of SEAC held on 12.09.2024. and the SEAC has furnished its recommendation for the grant of <b>Terms of Reference with Public Hearing under violation category</b> subject to the conditions stated therein.<br><br>After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) with Public Hearing under violation category</b> based on studies, assessments and records to be produced as sought by the SEAC and SEIAA, for undertaking the Environment Impact Assessment Study and preparation of Environment Management Plan for the <b>RoM restricted production quantity of Limestone up to the restricted depth of 50m BGL (since the depth of water table is not furnished) and annual peak RoM production shall not exceed of 74986 Tonne Limestone</b> as per the approved mining plan subject to the conditions as recommended by SEAC & normal conditions and conditions in <b>Annexure 'B'</b> of this minutes and the following. |



MEMBER SECRETARY



MEMBER


CHAIRMAN  
SEIAA-TN

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|  |  | <ol style="list-style-type: none"> <li>1. The PP shall submit revised scheme of mining for the restricted depth of 50m BGL along with the EIA report.</li> <li>2. The PP shall carry out the scientific studies to assess the hydrogeological condition of the quarry for ensuring the safety of the persons working in the mine and to determine impacts of the mining operation on the ground water conditions in the waterbodies, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining &amp; Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus and furnish the study report to SEIAA.</li> <li>3. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining &amp; Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus and furnish the study report to SEIAA.</li> </ol> |
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MEMBER SECRETARY



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CHAIRMAN  
SEIAA-TN

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| 2. | Existing Lime Stone over an extent of 9.24.0 Ha at S.F.No. 1005, 1006/1, 1023/2 & 1024/1 Tenkulam Village, Manur Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements Limited - For Terms of Reference under violation category.<br>(SIA/TN/MIN/27169/2018) | 6191 | <p>The SEIAA noted that the subject was placed in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. and the SEAC has furnished its <b>recommendation for the grant of Terms of Reference with Public Hearing under violation category</b> subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) with Public Hearing under violation category</b> based on studies, assessments and records to be produced as sought by the SEAC and SEIAA, for undertaking the Environment Impact Assessment Study and preparation of Environment Management Plan for the <b>production quantity of RoM production quantity of 0.69 Million Tonne of Limestone up to the proposed depth of 21m BGL and annual peak RoM production shall not exceed of 57977 Tonne of Limestone</b> as per the approved mining plan subject to the conditions as recommended by SEAC &amp; normal conditions and conditions in <b>Annexure 'B'</b> of this minutes and the following:</p> <ul style="list-style-type: none"> <li>• The PP shall submit the <b>approved Scheme of mining reviewed by IBM</b> along with the EIA report.</li> </ul> |
| 3. | Existing Limestone quarry over an extent of 8.55.5 Ha at S.F. Nos: 136/1, 138/1, 138/2, 140/2, 151/2, 151/3, 152, 155, 156/1, 156/2, 156/3, 157/1C & 161   | 4951 | The authority noted that the proposal was placed for appraisal in the 496 <sup>th</sup> Meeting of SEAC held on 12.09.2024. Based on the presentation and documents furnished by the PP, SEAC decided   |



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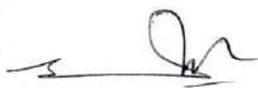
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| <p>of Selianallur village, Manur Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements Limited - For Terms of Reference under violation. (SIA/TN/MIN/24005/2018)</p> | <p>to grant of Terms of Reference (TOR) under Violation category along with Public Hearing to the proposal subject to the TORs stated therein &amp; the ToRs in Annexure-II of the minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Terms of Reference (TOR) under Violation category along with Public Hearing for undertaking EIA study followed by the EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants subject to the conditions as recommended by SEAC &amp; normal / Standard conditions in addition to the following conditions and conditions stated therein vide Annexure 'B'.</p> <ol style="list-style-type: none"> <li>1. The PP shall furnish Copy of valid mining lease approval obtained from the competent Authority.</li> <li>2. The PP shall furnish Copy of approved review of scheme of mining plan by the competent authority.</li> <li>3. The PP shall furnish EMP for the project life including progressive mine closure</li> </ol> |
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|    |  |      | <p>plan and final mine closure plan with detailed budget plan.</p> <p>4. The PP shall study in detail about CO<sub>2</sub> release and temperature rise and add to micro climate alternations and the same shall be included in the final EIA report.</p> <p>5. The PP shall study in detail about impact on the water bodies and natural flow of surface and ground water and the same shall be included in the final EIA report.</p> <p>6. The PP shall study in detail about Soil health, Climate change leading to Droughts, Floods etc.</p> <p>7. The PP shall study in detail about release of Greenhouse gases (GHG), rise in Temperature, &amp; Livelihood of the local people.</p> <p>8. The PP shall study in detail about Possibilities of water contamination and impact on aquatic ecosystem health.</p> <p>9. The PP shall study in detail about impact on flora, fauna, biodiversity and water table and the same shall be included in the final EIA report.</p> <p>10. The PP shall study the impact on Invasive Alien Species (IAP).</p> |
| 4. | Existing Lime Stone over an extent of 5.71.0 Ha at S.F Nos. 140/1, 151/1, 171, 179 and 180 of Selianallur Village, Manur Taluk, Tirunelveli District, Tamil Nadu by M/s. The India Cements | 4952 | The SEIAA noted that the subject was placed in the 496 <sup>th</sup> meeting of SEAC held on 12.09.2024. and the SEAC has furnished its <b>recommendation for the grant of Terms of Reference with Public Hearing under</b>   |



MEMBER SECRETARY



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|    | <p>Limited, - For Terms of Reference under violation category.<br/>(SIA/TN/MIN/27159/2018)</p>   |      | <p><b>violation category</b> subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) with Public Hearing under violation category</b> based on studies, assessments and records to be produced as sought by the SEAC and SEIAA, for undertaking the Environment Impact Assessment Study and preparation of Environment Management Plan for the <b>RoM production quantity of 381186 Tonne of Limestone up to the proposed depth of 36m BGL and annual peak RoM production shall not exceed of 60998 Tonne Limestone</b> as per the approved mining plan subject to the conditions as recommended by SEAC &amp; normal conditions and conditions in <b>Annexure 'B'</b> of this minutes.</p> |
| 5. | <p>Existing limestone quarry lease over an extent of 11.697 Ha at S.F.Nos.728/2, 728/3, 728/4, 729/1, 729/4, 729/7, 729/8,729/9, 729/10A, 729/10B, 729/16, 729/22, 772, 773/1, 773/2, 773/3, 773/5, 773/6 &amp; 773/7 of Sattankulam Village, Sattankulam Taluk, Thoothukudi District, Tamil Nadu by M/s. The India Cements Limited – For Terms of Reference under violation category.<br/>(SIA/TN/MIN/23965/2018)</p> | 6193 | <p>The authority noted that this proposal was placed for appraisal in 496<sup>th</sup> meeting of SEAC held on 12.09.2024. SEAC has furnished its recommendations for granting Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) under violation category with Public Hearing</b> for the quantity of the production should not exceed 950256 T of Limestone with an ultimate depth of mining is 10m and The Annual Peak</p>  |



MEMBER SECRETARY



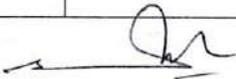
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Production of 2.5 LTPA. As per the approved mining plan undertaking EIA study followed by the EMP report along with the assessment of ecological damage, remediation plan and natural and community resource augmentation plan pertaining to violation projects and it shall be prepared as an independent chapter by the accredited consultants subject to the conditions as recommended by SEAC & normal / Standard conditions in addition to the following conditions and conditions stated therein vide **Annexure 'B'**.

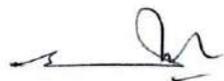
1. The PP shall furnish Copy of valid mining lease approval obtained from the competent Authority.
2. The PP shall furnish Copy of approved review of scheme of mining plan by the competent authority.
3. The PP shall furnish EMP for the project life including progressive mine closure plan and final mine closure plan with detailed budget plan.
4. The PP shall study in detail about CO<sub>2</sub> release and temperature rise and add to micro climate alternations and the same shall be included in the final EIA report.
5. The PP shall study in detail about impact on the water bodies and natural flow of surface and ground water and the same shall be included in the final EIA report.
6. The PP shall study in detail about Soil health, Climate change leading to Droughts, Floods etc.

  
MEMBER SECRETARY

  
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|    |  | <p>7. The PP shall study in detail about release of Greenhouse gases (GHG), rise in Temperature, &amp; Livelihood of the local people.</p> <p>8. The PP shall study in detail about Possibilities of water contamination and impact on aquatic ecosystem health.</p> <p>9. The PP shall study in detail about impact on flora, fauna, biodiversity and water table and the same shall be included in the final EIA report.</p> <p>10. The PP shall study the impact on Invasive Alien Species (IAP).</p> |
| 6. | <p>File No: 6440</p> <p>Proposed construction of Tuna Fishing Harbour with net fish handling capacity of 69,000 TPA at S.F.No. 7/4, 39, 40, 41, 42 &amp; 49, Thiruvottiyur Kuppam Village, Ennore Taluk, Thiruvallur District, Tamil Nadu by Department of Fisheries, Government of Tamil Nadu, Fishing Harbour Project Division – For Amendment in Environmental Clearance. (SIA/TN/MIS/43388/2015)</p> <p><b>Ref:</b></p> <ol style="list-style-type: none"> <li>1. EC issued vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020</li> <li>2. The Hon'ble NGT judgment in Original Application No.28/2020 as well as the Appeal No.28/2020 dated: 28.09.2022</li> <li>3. Recommendation from Tamil Nadu Biodiversity Board vide Ref. No. TNBB/799/2023/B1, Dated: 05.06.2024</li> <li>4. Project proponent reply dated 09.08.2024</li> <li>5. 494<sup>th</sup> meeting of SEAC held on 05.09.2024</li> <li>6. 496<sup>th</sup> meeting of SEAC held on 12.09.2024</li> </ol> <p style="text-align: center;">*****</p> <p>Earlier, SEIAA has granted Environmental Clearance (EC) vide ref 1<sup>st</sup> cited above. Based on the Hon'ble National Green Tribunal (NGT) directions vide ref 2<sup>nd</sup> cited, the PP was directed to perform the studies stated therein and furnish the report. The PP has furnished all the study report vide its</p> |  |



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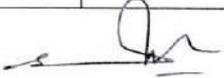
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letter dated 09.08.2024 and the subject was placed in 494<sup>th</sup> meeting of SEAC held on 05.09.2024 and deferred the proposal, since the experts were not present during the meeting.

Further, the subject was appraised in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The SEAC examined the reports and also presentation made by the experts who prepared the reports and recommend the following amendment in the EC issued that the **following additional conditions** may be added to the EC conditions already imposed.

- 1) The PP shall carry out a study through IIT-M to monitor the conditions of groynes and shoreline protection structures on the northern side of the Fishing Harbour up to Ennore Creek in order to ensure the following;
  - To evaluate sediment deposition and erosion in the northern portion of the Fishing Harbour.
  - To suggest mitigation measures, if any weakness of the above aforesaid structures are noticed.
  - This study must be carried out annually for the first two years, and for every two years thereafter.
- 2) The Local Biodiversity Management Committee (BMC) should be involved in implementation of the environment management plan.
- 3) The PP shall carry out a long-term intensive marine survey after commissioning of the proposed structure to pin point the changes in the biotic community arising out of proposed project. While making long term study, the population of diatoms should specifically studies as their health determines the health of the entire food chain.
- 4) PP shall study the turbidity levels around the Fishing Harbour on a continuous monitoring basis through reputed institutions / accredited labs spanning twice in a year namely pre-monsoon & post-monsoon.
- 5) In order to prevent paint related pollution, the PP shall ensure that no painting activities are permitted within Fishing Harbour.
- 6) PP shall prepare and enforce a 'Code of Conduct' among all the users of the harbour. The Code should reward good behaviour while penalising harmful behaviour.
- 7) The PP shall prepare oil spill contingency plan and monitor the quality of water inside the harbour for presence of oil particles on a weekly basis or more frequently, if required. Boat movements in and out of slipway should be watched carefully for oil spillage.
- 8) The PP shall place the action taken report on the compliance of the EC conditions in the Harbour Management Committee every year and copies of action taken report along with the

  
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response of the Harbour Management Committee shall be submitted to SEIAA.

**All other conditions and validity mentioned in the EC vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 shall remain unchanged and unaltered.**

Now, the subject was placed in the 759<sup>th</sup> Authority meeting held on 30.09.2024. The authority noted that the subject was appraised in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024.

In view of the above, the Authority accepted the SEAC's decision and decided to grant amendment in the EC issued vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 in addition to the following conditions:

1. The PP shall ensure that there is no impact on Mangrove Vegetation.
2. The PP shall ensure that there is no impact on coastal marine diversity.
3. The Project activity should not impact the livelihood of fishermen.
4. The Project activity should not create any hindrance to human settlement.
5. The Project activity should not disturb coastal margin & lead to erosion & intrusion of salt water.
6. The Project activity should not result in coastal line changes.
7. The Project activity should not impact the land use patterns.
8. The Project activity should not disturb the migratory patterns of birds & marine life.
9. The project activity shall ensure that the biological waste is disposed properly, for maintaining the hygiene in the local community.
10. The PP shall ensure that the post construction monitoring shall be strictly adhered for the cleanliness.
11. **All other conditions and validity mentioned in the EC vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 shall remain unchanged and unaltered.**

Annexure 'A'

a) EC Compliance

1. The Environmental Clearance is accorded based on the assurance from the project proponent that there will be full and effective implementation of all the undertakings given in the Application Form, Pre-feasibility Report, mitigation measures as assured in the Environmental Impact Assessment/ Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application.
2. All the conditions as presented by the proponent in the PPT during SEAC appraisal should be addressed in Full.



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3. The proponent shall submit Compliance Reports on the status of compliance of the stipulated EC conditions including results of monitored data. It shall be sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA).
4. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**b) Applicable Regulatory Frameworks**

5. The project proponent shall strictly adhere to the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002, Biological diversity Rules, 2004 & TN Forest Act, 1882 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter

**c) Safe mining Practices**

6. The AD/DD, Dept. of Geology & Mining shall ensure operation of the proposed quarry after the submission slope stability study conducted through the reputed research & Academic Institutions such as NIRM, IITs, NITS Anna University, and any CSIR Laboratories etc.
7. The AD/DD, Dept. of Geology & Mining & Director General of Mine safety shall ensure strict compliance and implementation of bench wise recommendations/action plans as recommended in the scientific slope stability study of the reputed research & Academic Institutions as a safety precautionary measure to avoid untoward accidents during mining operation.
8. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and from forest boundaries or any other ecologically sensitive and archeologically important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.

**d) Water Environment – Protection and mitigation measures**



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9. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area.
10. The proponent shall ensure that the activities do not impact the water bodies/wells in the neighboring open wells and bore wells. The proponent shall ensure that the activities do not in any way affect the water quantity and quality in the open wells and bore wells in the vicinity or impact the water table and levels. The proponent shall ensure that the activities do not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.
11. Water level in the nearest dug well in the downstream side of the quarry should be monitored regularly and included in the Compliance Report.
12. Quality of water discharged from the quarry should be monitored regularly as per the norms of State Pollution Control Board and included in the Compliance Report.
13. Rain Water Harvesting facility should be installed as per the prevailing provisions of TNMBR/TNCDBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
14. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA.
15. Regular monitoring of ground water level and water quality shall be carried out around the mine area during mining operation. At any stage, if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.

**e) Air Environment – Protection and mitigation measures**

17. The activity should not result in CO<sub>2</sub> release and temperature rise and add to micro climate alternations.
18. The proponent shall ensure that the activities undertaken do not result in carbon emission, and temperature rise, in the area.
19. The proponent shall ensure that Monitoring is carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.

**f) Soil Environment – Protection and mitigation measures**

  
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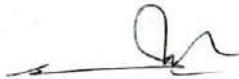
  
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20. The proponent shall ensure that the operations do not result in loss of soil biological properties and nutrients.
21. The proponent shall ensure that activity does not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soil and water.
22. The activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health.
23. Bio remediation using microorganisms should be carried out to restore the soil environment to enable carbon sequestration.
24. The proponent shall ensure that the mine restoration is done using mycorrhizal VAM, vermin-composting, Biofertilizers to ensure soil health and biodiversity conservation.
25. The proponent shall ensure that the topsoil is protected and used in planting activities in the area.
26. The proponent shall ensure that topsoil to be utilized for site restoration and Green belt alone within the proposed area.
27. The top soil shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geotextile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.
28. Activities should not result in invasion of site by exotic and alien plant and animal species and disturb the native biodiversity and soil micro flora and fauna.

**g) Noise Environment – Protection and mitigation measures**

29. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
30. The sound at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Hence, the PP shall ensure that the biological clock of the villages are not disturbed because of the mining activity.

**h) Biodiversity - Protection and mitigation measures**



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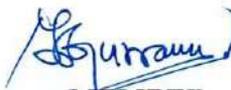
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31. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
32. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone. The proponent shall ensure that the activities in no way result in disturbance to forest and trees in vicinity. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem. The proponent shall ensure that the activity does not result in invasion by invasive alien species. The proponent shall ensure that the activities do not disturb the resident and migratory birds. The proponent shall ensure that the activities do not disturb the vegetation and wildlife in the adjoining reserve forests and areas around.
33. The proponent shall ensure that the activities do not disturb the agro biodiversity and agro farms. Actions to be taken to promote agroforestry, mixed plants to support biodiversity conservation in the mine restoration effort.
34. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
35. The proponent shall ensure that the activities do not impact green lands/grazing fields of all types surrounding the mine lease area which are food source for the grazing cattle.

**i) Climate Change**

36. The project activity should not in any way impact the climate and lead to a rise in temperature.
37. There should be least disturbance to landscape resulting in land use change, contamination and alteration of soil profiles leading to Climate Change.
38. Intensive mining activity should not add to temperature rise and global warming.
39. Operations should not result in GHG releases and extra power consumption leading to Climate Change.
40. Mining through operational efficiency, better electrification, energy use, solar usage, use of renewable energy should try to decarbonize the operations.
41. Mining Operation should not result in droughts, floods and water stress, and shortages, affecting water security both on site and in the vicinity.

  
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42. Mining should not result in water loss from evaporation, leaks and wastage and should support to improve the ground water.
43. Mining activity should be flood proof with designs and the drainage, pumping techniques shall ensure climate-proofing and socio-economic wellbeing in the area and vicinity.

**j) Reserve Forests & Protected Areas**

44. The activities should provide nature based support and solutions for forest protection and wildlife conservation.
45. The project activities should not result in forest fires, encroachments or create forest fragmentation and disruption of forest corridors.
46. There should be no disturbance to the freshwater flow from the forest impacting the water table and wetlands.
47. The project proponent should support all activities of the forest department in creating awareness to local communities on forest conservation.
48. The project activities should not alter the geodiversity and geological heritage of the area.
49. The activities should not result in temperature rise due to increased fossil fuels usage disrupting the behaviour of wildlife and flora.
50. The activities should support and recognise the rights and roles of indigenous people and local communities and also support sustainable development.
51. The project activities should support the use of renewables for carbon capture and carbon storage in the project site and forest surrounds.
52. The project activities should not result in changes in forest structure, habitats and genetic diversity within forests.

**k) Green Belt Development**

53. The proponent shall ensure that in the green belt development more indigenous trees species (Appendix as per the SEAC Minutes) are planted.
54. The proponent shall ensure the area is restored and rehabilitated with native trees as recommended in SEAC Minutes (in Appendix).

**l) Workers and their protection**

55. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.



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56. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
57. The workers shall be employed for working in the mines and the working hours and the wages shall be implemented/enforced as per the Mines Act, 1952.

**m) Transportation**

58. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
59. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

**n) Storage of wastes**

60. The project proponent shall store/dump the waste generated within the earmarked area of the project site for mine closure as per the approved mining plan.

**o) CER/EMP**

61. The CER should be fully Implemented and fact reflected in the Half-yearly compliance report.



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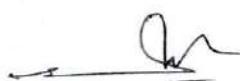


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62. The EMP shall also be implemented in consultation with local self-government institutions & Govt. departments.
63. The follow-up action on the implementation of CER Shall be included in the compliance report.

**p) Directions for Reclamation of mine sites**

64. The mining closure plan should strictly adhere to appropriate soil rehabilitation measures to ensure ecological stability of the area. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration.
65. The proponent shall ensure that the mine closure plan is followed as per the mining plan and the mine restoration should be done with native species, and site restored to near original status. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.
66. A crucial factor for success of reclamation site is to select sustainable species to enable develop a self-sustaining eco system. Species selected should easily establish, grow rapidly, and possess good crown and preferably be native species. Species to be planted in the boundary of project site should be un palatable for cattle's/ goats and should have proven capacity to add leaf-litter to soil and decompose. The species planted should be adaptable to the site conditions. Should be preferably pioneer species, deciduous in nature to allow maximum leaf-litter, have deep root system, fix atmospheric nitrogen and improve soil productivity. Species selected should have the ability to tolerate altered pit and toxicity of and site. They should be capable of meeting requirement of local people in regard to fuel fodder and should be able to attract bird, bees and butterflies. The species should be planted in mixed association.
67. For mining area reclamation plot culture experiments to be done to identify/ determine suitable species for the site.
68. Top soil with a mix of beneficial microbes (Bacteria/Fungi) to be used for reclamation of mine spoils. AM Fungi (Arbuscular mycorrhizal fungi), plant growth promoting Rhizo Bacteria and nitrogen fixing bacteria to be utilized.
69. Soil and moisture conservation and water harvesting structures to be used where ever possible for early amelioration and restoration of site.
70. Top soil is most important for successful rehabilitation of mined sites. Topsoil contains majority of seeds and plant propagation, soil microorganism, Organic matter and plant



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nutrients. Wherever possible the topsoil should be immediately used in the area of the for land form reconstruction, to pre mining conditions.

71. Over burdens may be analyzed and tested for soil characteristics and used in the site for revegetation. Wherever possible seeds, rhizome, bulbs, etc of pioneering spices should be collected, preserved and used in restoring the site.
72. Native grasses seeds may be used as colonizers and soil binders, to prevent erosion and allow diverse self- sustaining plant communities to establish. Grasses may offer superior tolerance to drought, and climatic stresses.
73. Reclamation involves planned topographical reconstruction of site. Care to be taken to minimize erosion and runoff. Topsoils should have necessary physical, chemicals, ecological, properties and therefore should be stored with precautions and utilized for reclamation process. Stocked topsoil should be stabilized using grasses to protect from wind. Seeds of various indigenous and local species may be broad casted after topsoil and treated overburden are spread.
74. Alkaline soils, acidic soils, Saline soils should be suitably treated/amended using green manure, mulches, farmyard manure to increase organic carbon. The efforts should be taken to landscape and use the land post mining. The EMP and mine closure plan should provide adequate budget for re-establishing the site to pre-mining conditions. Effective steps should be taken for utilization of over burden. Mine waste to be used for backfilling, reclamation, restoration, and rehabilitation of the terrain without affecting the drainage and water regimes. The rate of rehabilitation should be similar to rate of mining. The land disturbed should be reshaped for long term use. Mining should be as far as possible be eco-friendly. Integration of rehabilitation strategies with mining plan will enable speedy restoration.
75. Efforts should to taken to aesthetically improve the mine site. Generally, there are two approaches to restoration i.e Ecological approach which allows tolerant species to establish following the succession process allowing pioneer species to establish. The other approach i.e plantation approach is with selected native species are planted. A blend of both methods may be used to restore the site by adding soil humus and mycorrhiza.
76. Action taken for restoration of the site should be specifically mentioned in the EC compliances.

**Annexure 'B'**

**Cluster Management Committee**



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1. Cluster Management Committee shall be framed which must include all the proponents in the cluster as members including the existing as well as proposed quarry.
2. The members must coordinate among themselves for the effective implementation of EMP as committed including Green Belt Development, Water sprinkling, tree plantation, blasting etc.,
3. The List of members of the committee formed shall be submitted to AD/Mines before the execution of mining lease and the same shall be updated every year to the AD/Mines.
4. Detailed Operational Plan must be submitted which must include the blasting frequency with respect to the nearby quarry situated in the cluster, the usage of haul roads by the individual quarry in the form of route map and network.
5. The committee shall deliberate on risk & emergency management plan, fire safety & evacuation plan and sustainable development goals pertaining to the cluster in a holistic manner especially during natural calamities like intense rain and the mitigation measures considering the inundation of the cluster and evacuation plan.
6. The Cluster Management Committee shall form Environmental Policy to practice sustainable mining in a scientific and systematic manner in accordance with the law. The role played by the committee in implementing the environmental policy devised shall be given in detail in the EIA Report.
7. The committee shall furnish action plan regarding the restoration strategy with respect to the individual quarry falling under the cluster in a holistic manner.
8. The committee shall deliberate on the health of the workers/staff involved in the mining as well as the health of the public in the vicinity.

#### **Agriculture & Agro-Biodiversity**

9. Impact on surrounding agricultural fields around the proposed mining Area.
10. Impact on soil flora & vegetation around the project site.
11. Details of type of vegetation including no. of trees & shrubs within the proposed mining area and. If so, transplantation of such vegetation all along the boundary of the proposed mining area shall committed mentioned in EMP.
12. The Environmental Impact Assessment should study the agro-biodiversity, agro-forestry, horti-cultural plantations, the natural ecosystem, the soil micro flora, fauna and soil seed banks and suggest measures to maintain the natural Ecosystem.
13. Action should specifically suggest for sustainable management of the area and restoration of ecosystem for flow of goods and services.



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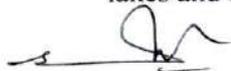
14. The project proponent shall study and furnish the impact of project on plantations in adjoining patta lands, Horticulture, Agriculture and livestock.

### **Forests**

15. The project proponent shall detailed study on impact of mining on Reserve forests and free ranging wildlife.
16. The Environmental Impact Assessment should study impact on forest, vegetation, endemic, vulnerable and endangered indigenous flora and fauna.
17. The Environmental Impact Assessment should study impact on standing trees and the existing trees should be numbered and action suggested for protection.
18. The Environmental Impact Assessment should study impact on protected areas, Reserve Forests, National Parks, Corridors and Wildlife pathways, near project site.

### **Water Environment**

19. Hydro-geological study considering the contour map of the water table detailing the number of ground water pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds etc. within 1 km (radius) so as to assess the impacts on the nearby waterbodies due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided, covering the entire mine lease period.
20. Erosion Control measures.
21. Detailed study shall be carried out in regard to impact of mining around the proposed mine lease area on the nearby Villages, Water-bodies/ Rivers, & any ecological fragile areas.
22. The project proponent shall study impact on fish habitats and the food WEB/ food chain in the water body and Reservoir.
23. The project proponent shall study and furnish the details on potential fragmentation impact on natural environment, by the activities.
24. The project proponent shall study and furnish the impact on aquatic plants and animals in water bodies and possible scars on the landscape, damages to nearby caves, heritage site, and archaeological sites possible land form changes visual and aesthetic impacts.
25. The Terms of Reference should specifically study impact on soil health, soil erosion, the soil physical, chemical components and microbial components.
26. The Environmental Impact Assessment should study on wetlands, water bodies, rivers streams, lakes and farmer sites.



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27. The EIA shall include the impact of mining activity on the following:

- a) Hydrothermal/Geothermal effect due to destruction in the Environment.
- b) Bio-geochemical processes and its foot prints including environmental stress.
- c) Sediment geochemistry in the surface streams.

**Energy**

28. The measures taken to control Noise, Air, Water, Dust Control and steps adopted to efficiently utilise the Energy shall be furnished.

**Climate Change**

29. The Environmental Impact Assessment shall study in detail the carbon emission and also suggest the measures to mitigate carbon emission including development of carbon sinks and temperature reduction including control of other emission and climate mitigation activities.

30. The Environmental Impact Assessment should study impact on climate change, temperature rise, pollution and above soil & below soil carbon stock, soil health and physical, chemical & biological soil features.

31. Impact of mining on pollution leading to GHGs emissions and the impact of the same on the local livelihood.

**Mine Closure Plan**

32. Detailed Mine Closure Plan covering the entire mine lease period as per precise area communication order issued.

**EMP**

33. Detailed Environment Management Plan along with adaptation, mitigation & remedial strategies covering the entire mine lease period as per precise area communication order issued and the scope for achieving SDGs.

34. The Environmental Impact Assessment should hold detailed study on EMP with budget for Green belt development and mine closure plan including disaster management plan.

**Risk Assessment**

35. To furnish risk assessment and management plan including anticipated vulnerabilities during operational and post operational phases of Mining.

**Disaster Management Plan**



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36. To furnish disaster management plan and disaster mitigation measures in regard to all aspects to avoid/reduce vulnerability to hazards & to cope with disaster/untoward accidents in & around the proposed mine lease area due to the proposed method of mining activity & its related activities covering the entire mine lease period as per precise area communication order issued.

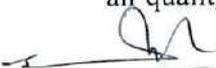
**Others**

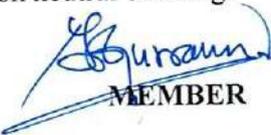
37. The project proponent shall furnish VAO certificate with reference to 300m radius regard to approved habitations, schools, Archaeological sites, Structures, railway lines, roads, water bodies such as streams, odai, vaari, canal, channel, river, lake pond, tank etc.
38. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall address the concerns raised during the public consultation and all the activities proposed shall be part of the Environment Management Plan.
39. The project proponent shall study and furnish the possible pollution due to plastic and microplastic on the environment. The ecological risks and impacts of plastic & microplastics on aquatic environment and fresh water systems due to activities, contemplated during mining may be investigated and reported.

**Annexure 'C'**

**Climate Change**

1. The proponent shall adopt strategies to decarbonize the building, reduce carbon footprints and develop strategies for climate proofing and mitigation.
2. The proponent shall adopt strategies to reduce carbon & GHG emissions during operation (operational phase and building materials).
3. The proponent shall adopt methodology to control thermal environment and other shocks in the building.
4. The proponent shall adopt strategies to ensure the buildings in blocks are not trapping heat to become local urban heat islands.
5. The proponent shall ensure that the building does not create artificial wind tunnels creating cold water and uncomfortable living conditions resulting in health issues.
6. The activities should in no way cause emission and build-up Green House Gases. All actions to be eco-friendly and support sustainable management of the natural resources within and outside the campus premises.
7. The proponent shall ensure that the buildings does not cause any damage to water environment, air quality and should be carbon neutral building.

  
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**Health**

8. The proponent shall adopt strategies to maintain the health of the inhabitants within and in the vicinity.

**Energy**

9. The proponent shall adopt strategies to reduce electricity demand and consumption.  
 10. The proponent shall provide provisions for automated energy efficiency.  
 11. The proponent shall provide provisions for controlled ventilation and lighting systems.  
 12. The proponent shall provide adequate capacity of DG set (standby) for the proposed STP so as to ensure continuous and efficient operation.

**Regulatory Frameworks**

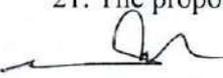
13. The proponent shall effectively implement and strictly adhere to the Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001.  
 14. The proponent shall provide elevator as per rules CMDA/DTCP.

**Database maintenance & audits**

15. The database record of environmental conditions of all the events from pre-construction, construction and post-construction should be maintained in digitized format.  
 16. The proponent should maintain environmental audits to measure and mitigate environmental concerns.

**Biodiversity**

17. The proponent shall ensure that the proposed activities in no way result in the spread of invasive species.  
 18. The proponent shall adopt sustainability criteria to protect the micro environment from wind turbulences and change in aerodynamics since high rise buildings may stagnate air movements.  
 19. The proponent shall ensure utmost safety for the existing biodiversity, trees, flora & fauna and the critically endangered species & endangered species shall not disturb under any circumstances.  
 20. The proponent shall develop building-friendly pest control strategies by using non chemical measures so as to control the pest population thereby not losing beneficial organisms.  
 21. The proponent shall adopt strategies to prevent birds getting hit by the high buildings.



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**Safety measures**

22. The proponent should develop an emergency response plan & safety evacuation plan (including disabled people) in addition to the disaster management plan.
23. All bio-safety standards, hygienic standards and safety norms of working staff to be strictly followed as stipulated in EIA/EMP.
24. The disaster management/disaster mitigation standards & fire safety standards as prescribed by competent authorities.
25. The proponent shall provide the emergency exit in the buildings.

**Water/Sewage**

26. The proponent shall ensure that no untreated sewage is let outside the project site under any circumstances. Further, the treated water shall not be disposed off through any other means other than the permitted mode of disposal.
27. The proponent shall provide STP of adequate capacity as committed and shall continuously & efficiently operate STP so as to satisfy the treated sewage discharge standards prescribed by the TNPCB time to time.
28. The proponent shall periodically test the treated sewage through TNPCB lab /NABL accredited laboratory and submit report to the TNPCB & IRO of MoEF&CC.
29. The proponent shall ensure that provision should be given for proper utilization of recycled water.
30. The project proponent shall adhere to storm water management plan as committed.

**Parking**

31. The project proponent shall provide adequate parking space for visitors of all inmates including clean traffic plan as committed.

**Solid waste Management**

32. The proponent shall ensure that no form of municipal solid waste shall be disposed outside the proposed project site at any time.
33. The proponent should strictly comply with, Tamil Nadu Government order regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.

**EMP**

34. The proponent shall strictly adhere to the EIA/EMP report.



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MEMBER


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SEIAA-TN

35. The proponent shall ensure that the green belt plan is implemented as indicated in EMP. Also, the proponent shall explore possibilities to provide sufficient grass lawns.

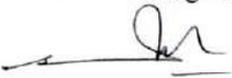
**Others**

36. As per the 'Polluter Pay Principle', the proponent will be held responsible for any environmental damage caused due to the proposed activity including withdrawal of EC and stoppage of work.

37. The project proponent shall adhere to height of the buildings as committed.

**Annexure - 'D'**

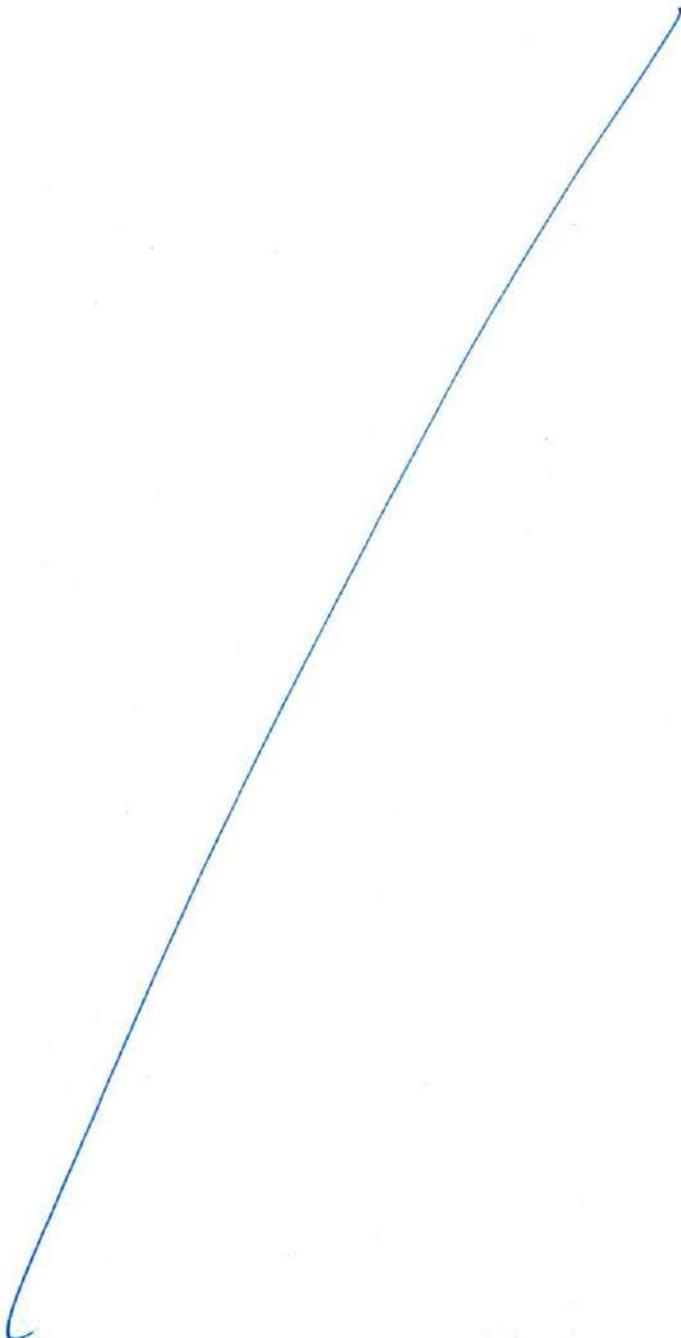
1. Impacts on Energy requirement.
2. Impacts on living System (air ,water ,soil & micro organism).
3. Impacts on terrestrial & aquatic within and surrounding areas.
4. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the CER activities as committed with the action plan.
5. All the construction of Buildings shall be energy efficient and confirm to the green building norms.
6. The proponent shall provide adequate parking facility for vehicles of all the workers & visitors.
7. The proponent shall ensure that no treated or untreated trade effluent/sewage discharged outside the premises under any circumstances.
8. The disaster management and disaster mitigation standards to be seriously adhered to avoid of calamities.
9. The proponent shall provide the action taken for reduction of green house gas emissions to support the climatic action to make it sustainable buildings.
10. The project proponent shall furnish the action taken to provide adequate parking space for visitors of all inmates including clean traffic plan.
11. The project proponent shall furnish the action taken to improve water usage efficiency in the building.
12. The project proponent shall conduct detailed study of biodiversity flora & fauna including invasives /endemic vulnerable species.
13. The project proponent shall furnish NOC obtained from competent authority that there is no encroachment of water bodies (including canals).
14. The project proponent shall furnish impact of Green House Gases emissions and climate change likely due to activities.

  
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MEMBER

  
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SEIAA-TN

- 15. The project proponent shall conduct detailed soil investigation including microflora /fauna.
- 16. The project proponent shall study impact on livelihoods of locals.
- 17. The project proponent shall furnish List of trees available in the area.
- 18. The project proponent shall study impact of activities on water bodies/wetlands.
- 19. The project proponent shall conduct studies on invasive and alien species



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MEMBER

CHAIRMAN  
SEIAA-TN



THIRU. A.R. RAHUL NADH, I.A.S.  
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY-TAMILNADU  
3rd Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai - 600 015.  
Phone No. 044-24359973  
Fax No. 044-24359975

**AMENDMENT IN ENVIRONMENTAL CLEARANCE**

**Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated:30.09.2024**

To

M/s. Fishing Harbour Project Division  
Executive Engineer  
Chennai

Sir/Madam,

**Sub:** SEIAA-TN – Amendment in Environmental Clearance for the Proposed construction of Tuna Fishing Harbour with net fish handling capacity of 69,000 TPA at S.F.No. 7/4, 39, 40, 41, 42 & 49, Thiruvottiyur Kuppam Village, Ennore Taluk, Thiruvallur District, Tamil Nadu by Department of Fisheries, Government of Tamil Nadu, Fishing Harbour Project Division – under Category “B1” and Schedule Sl. No. 7(e) - Ports, Harbour Projects under the EIA Notification, 2006 as amended – Amendment in Environmental Clearance – Issued – Regarding.

- Ref:**
1. Earlier EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020.
  2. The Hon'ble NGT judgment in Original Application No.28/2020 as well as the Appeal No.28/2020 dated: 28.09.2022.
  3. Minutes of the 383<sup>rd</sup> SEAC meeting held on 15.06.2023.
  4. Minutes of the 385<sup>th</sup> SEAC meeting held on 22.06.2023.
  5. Minutes of the 392<sup>nd</sup> SEAC meeting held on 14.07.2023.
  6. Recommendation from Tamil Nadu Biodiversity Board vide Ref. No. TNBB/799/2023/B1, Dated: 05.06.2024
  7. Reply by the Project Proponent Dated: 09.08.2024.

MEMBER SECRETARY  
SEIAA-TN

**Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated:30.09.2024**

8. Minutes of the 494<sup>th</sup> SEAC meeting held on 05.09.2024.
9. Minutes of the 496<sup>th</sup> SEAC meeting held on 12.09.2024.
10. Minutes of the 759<sup>th</sup> SEIAA meeting held on 30.09.2024

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Environmental Clearance was accorded vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 to Department of Fisheries, Government of Tamil Nadu, Fishing Harbour Project Division for the Proposed construction of Tuna Fishing Harbour with net fish handling capacity of 69,000 TPA at S.F.No. 7/4, 39, 40, 41, 42 & 49, Thiruvottiyur Kuppam Village, Ennore Taluk, Thiruvallur District, Tamil Nadu under Category "B1" and Schedule Sl. No. 7(e) -- Ports, Harbour Projects.

Based on the Hon'ble National Green Tribunal (NGT) Original Application No.28/2020 as well as the Appeal No.28/2020 dated: 28.09.2022 directions vide ref 2<sup>nd</sup> cited & Study reports furnished by PP, the following Amendment in EC Issued was processed.

**Remarks of SEAC**

**Proposed construction of Tuna Fishing Harbour with net fish handling capacity of 69,000 TPA at S.F.No. 7/4, 39, 40, 41, 42 & 49, Thiruvottiyur Kuppam Village, Ennore Taluk, Thiruvallur District, Tamil Nadu by Department of Fisheries, Government of Tamil Nadu, Fishing Harbour Project Division – For Amendment in Environmental Clearance. (SIA/TN/MIS/43388/2015, dated: 27.09.2019)**

The proposal was placed in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

**The SEAC noted the following:**

1. The SEIAA has issued the Terms of Reference (ToR) to carryout Environment Impact Assessment (EIA) and Public hearing meeting, vide their Letter No.SEIAA-TN/F.No. 6440/SEAC-C/7(e)/ToR-301/2017 dated: 22.01.2018.
2. SEIAA has granted Environmental Clearance (EC) vide their Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020.



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SEIAA-TN**

3. In the meantime, anticipating the Environmental Clearance and considering the importance of Welfare schemes, only casting of Tetra pods and placing of Granite stones on the existing groynes were started by the PP.
4. Subsequently, in Hon'ble NGT an Original Application OA No.28/2020 was filed by the Meenava Thanthai K.R. Selvaraj Kumar, Meenava Nala Sangam rep. by its President M.R. Thiagarajan against the Construction of Tuna Fishing harbour in CRZ Zone at Thiruvottriyur, Thiruvallur District. The Application was filed before the National Green Tribunal as the Department of Fisheries, is alleged commenced the works without getting permissions.
5. The Hon'ble National Green Tribunal (NGT) in OA No.28/2020 has given the directions. As per the Hon'ble court direction the work was stopped from 10.02.2020. The Tamil Nadu Environmental Impact Assessment Authority granted Environmental Clearance (EC) on 05.08.2020. Based on the Hon'ble NGT direction work has been resumed from 21.09.2020 and now the work has been completed 94% and as per court order further onshore works are in progress.
6. After so many hearings, the Hon'ble NGT judgment in Original Application No.28/2020 as well as the Appeal No.28/2020 dated: 28.09.2022 are as follows,
  - a. The claim of the appellant that the baseline data collected prior to the ToR and the consideration of the project after three years of the collection of baseline data which will vitiate and not conducting the public hearing after further details submitted by the project proponent as directed by the SEAC – Tamil Nadu in its 141<sup>st</sup> meeting will vitiate the issuance of Environmental Clearance (EC) are rejected for the reasons discussed above in the Judgment.
  - b. There is no necessity to set aside the Environmental Clearance (EC) as claimed by the appellant, but suspending the Environmental Clearance (EC) to the extent of directing the project proponent not to commission the project but permitting to undertake the project work in onshore area only till such time further studies are completed and further conditions are to be imposed, if any, by the SEIAA – Tamil Nadu will be sufficient and for that purpose, following directions are issued:
    - i. The project proponent is directed to conduct a study of sediment deposit and sediment erosion including predicting the locations and suitable



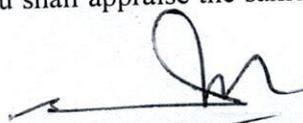
**MEMBER SECRETARY  
SEIAA-TN**



**Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated:30.09.2024**

environment management plan for reducing the same on the basis of the ToR issued and the directions issued by the SEAC – Tamil Nadu in their 141<sup>st</sup> meeting.

- ii. The project proponent is also directed to conduct a study on impact of spillage of fuel or engine oil, lubricant from the construction site and source of other pollution and impacts and suitable precautionary methods to be taken to avoid pollution and trap the spillage should be conducted.
- iii. A detailed marine biodiversity management plan prepared through NIOT or any other institute of repute on marine, brackish water and freshwater ecologically and biodiversity and must be submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on the study of the impact of the project activities on intertidal biotopes, corals and coral communities (if any) in the area, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes and other marine and aquatic micro, macro and mega flora and fauna including benthos, planktons, turtles, birds, etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography in tune with the recommendations made by the SEAC – Tamil Nadu while recommending the project.
- iv. The study must be conducted by the project proponent and prepare a biodiversity management plan and in consultation with biodiversity board and the CRZ authority.
- v. After conducting studies and getting report through accredited agency, then the same shall be placed before the SEAC – Tamil Nadu for consideration and on receipt of the same, the SEIAA– Tamil Nadu shall place the same before the SEAC – Tamil Nadu and they shall consider the sufficiency or otherwise of the same and on that basis, if any, further conditions are to be imposed to protect the marine environment then they shall impose the same and recommend the project or pass appropriate findings and forward the same with recommendation / findings to the SEIAA – Tamil Nadu and on receipt of the same, the SEIAA – Tamil Nadu shall appraise the same and

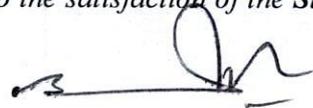
  
MEMBER SECRETARY  
SEIAA-TN

take appropriate decision imposing additional conditions or otherwise on the basis of the findings of the SEAC – Tamil Nadu and incorporate the same in the Environmental Clearance (EC) granted.

- c. The project proponent is directed to complete the studies within a period of 6 (Six) months and on submission of the report by the project proponent, the SEAC / SEIAA – Tamil Nadu are directed to complete the process of further appraisal as directed by this Tribunal within a further period of 3 (Three) months and issue necessary further conditions or modifications or findings in accordance with law.
- d. Once the SEIAA – Tamil Nadu imposed further conditions, then the project proponent is directed to carry out those conditions as well while proceeding with the project.
- e. The Environmental Clearance (EC) granted will be subject to the further orders to be passed by the SEAC and SEIAA – Tamil Nadu as directed by this Tribunal.

Considering the circumstances, parties are directed to bear their respective costs in the respective cases.

7. This proposal was placed in the 383<sup>rd</sup> meeting of SEAC held on 15.06.2023. Based on this Appeal No.28/2020 (SZ) the marine biodiversity management plan prepared through Centre of Advanced Study in Marine Biology Faculty of Marine Sciences, Parangipettai - Annamalai University and submitted by the PP. During the meeting, SEAC decided to defer the proposal and take it up in the ensuing meeting.
8. The proposal was again placed in the 385<sup>th</sup> SEAC Meeting held on 22.06.2023. Based on the presentation made by the proponent SEAC decided to defer the proposal, since the PP has requested more time to furnish the additional details.
9. This proposal was again placed in the 392<sup>nd</sup> SEAC Meeting held on 14.07.2023. During the meeting, the representatives from TN Fisheries Department and Annamalai University gave a detailed presentation. Based on the deliberations and documents furnished, SEAC noted that Hon'ble NGT vide order dated.28.09.2022 has stated that *"...A detailed marine biodiversity management plan prepared through NIOT or any other institute of repute on marine, brackish water and freshwater ecologically and biodiversity and must be submitted to and implemented to the satisfaction of the State*



**MEMBER SECRETARY  
SEIAA-TN**



**Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated:30.09.2024**

***Biodiversity Board and the CRZ authority....”***

This is also part of the recommendation made by SEAC earlier. Hence, the SEAC decided that the Biodiversity Management Plan (BMP) prepared shall be presented before the State Biodiversity Board, obtain their remarks, revise the BMP and submit the details to SEAC for further consideration.

10. The project proponent vide letter dated 09.08.2024 submitted the following study reports.

- i. Sediment Deposition and Sediment Erosion Study by Department of Ocean Engineering, Indian Institute of Technology Madras
- ii. Marine Biodiversity Survey for Tuna Fishing Harbour, Thiruvottriyur Kuppam, Thiruvallur District, Chennai, Tamil Nadu by Annamalai University, Centre of Advanced Study in Marine Biology, Faculty of Marine Sciences, Parangipettai.
- iii. Anticipated Impact on Marine Environment due to Accidental Oil Spill in Tiruvottriyur Fishing Harbour by M/s. Indomer Coastal Hydraulics (P) Ltd., Chennai

11. Regarding detailed marine biodiversity management plan, the project proponent has obtained the recommendation from Tamil Nadu Biodiversity Board vide Ref. No. TNBB/799/2023/B1, Dated: 05.06.2024.

12. The proposal was placed in this 494<sup>th</sup> meeting of SEAC held on 05.09.2024. During the meeting, the SEAC asked the PP to make the presentation by the experts who prepared the reports. Since, the experts were not present during the meeting, PP requested additional time to make the presentation. Hence, SEAC deferred the proposal and asked the PP to make the presentation before the committee on 12.09.2024 by the experts who prepared the reports.

Now, the proposal was placed in this 496<sup>th</sup> meeting of SEAC held on 12.09.2024. Based on the presentation and the study reports furnished by the project proponent, the SEAC decided to recommend the following amendment in the EC issued vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020, subject to the additional conditions below.

**Sediment Deposition and Sediment Erosion:**



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SEIAA-TN**

A report on shoreline evaluation was submitted by M/s Fisheries Department, conducted by IIT-M, and a presentation was made before SEAC. The conclusion of the report indicated that there will be no significant sediment erosion due to the Fishing Harbour. The report prepared by IIT-M has also stated that the area of study covers upto Ennore Creek.

**Marine Biodiversity:**

The PP has carried out a marine biodiversity through Annamalai University, Centre of Advanced Study in Marine Biology, Faculty of Marine Sciences, Parangipettai. Dr. Anurag Sen, Project Scientist made a presentation before SEAC. The report was also examined by Tamil Nadu Biodiversity Board. The Tamil Nadu Biodiversity Board has observed as follows:

- 1) The Local Biodiversity Management Committee (BMC) may be involved in implementation of the management plan.
- 2) The present marine rapid survey was done for three seasons; however, it is recommended that a long-term intensive survey may please be continued even after commissioning of the proposed structure to pin point the changes in the biotic community arising out of proposed project.

**Oil spill:**

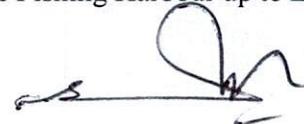
The PP has submitted the report prepared by NABET accredited consultant Indomer Coastal Hydraulics (P) Ltd., on anticipated impact on marine environment due to accidental oil spill in harbour and a presentation was made before SEAC. The conclusion of the report is as follows

1. The proposed fishing harbour is devoid of seaweed, seagrass, corals, mangroves and marine mammals.
2. The impact on benthos and plankton due to fuel spills in the harbour basin is minimal because the fuel handle on boats is in low quantities.
3. Oil slick spread is minimal, and dissipation is rapid.

Further, the study suggested that necessary contingency plan should be prepared to contain oil slick within the harbour and prevent it from drifting towards the wharf or open sea.

The SEAC examined the reports and also presentation made by the experts who prepared the reports and decided to recommend that the **following additional conditions** may be added to the EC conditions already imposed.

- 1) The PP shall carry out a study through IIT-M to monitor the conditions of groynes and shoreline protection structures on the northern side of the Fishing Harbour up to Ennore



**MEMBER SECRETARY  
SEIAA-TN**



**Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated:30.09.2024**

Creek in order to ensure the following;

- To evaluate sediment deposition and erosion in the northern portion of the Fishing Harbour.
  - To suggest mitigation measures, if any weakness of the above aforesaid structures are noticed.
  - This study must be carried out annually for the first two years, and for every two years thereafter.
- 2) The Local Biodiversity Management Committee (BMC) should be involved in implementation of the environment management plan.
  - 3) The PP shall carry out a long-term intensive marine survey after commissioning of the proposed structure to pin point the changes in the biotic community arising out of proposed project. While making long term study, the population of diatoms should specifically studies as their health determines the helath of the entire food chain.
  - 4) PP shall study the turbidity levels around the Fishing Harbour on a continuous monitoring basis through reputed institutions / accredited labs spanning twice in a year namely pre-monsoon & post-monsoon.
  - 5) In order to prevent paint related pollution, the PP shall ensure that no painting activities are permitted within Fishing Harbour.
  - 6) PP shall prepare and enforce a 'Code of Conduct' among all the users of the harbour. The Code should reward good behaviour while penalising harmful behaviour.
  - 7) The PP shall prepare oil spill contingency plan and monitor the quality of water inside the harbour for presence of oil particles on a weekly basis or more frequently, if required. Boat movements in and out of slipway should be watched carefully for oil spillage.
  - 8) The PP shall place the action taken report on the compliance of the EC conditions in the Harbour Management Committee every year and copies of action taken report along with the response of the Harbour Management Committee shall be submitted to SEIAA.
- All other conditions and validity mentioned in the EC vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 shall remain unchanged and unaltered.



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SEIAA-TN**

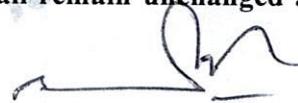
**Discussion of SEIAA:**

The subject was appraised in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024. The SEAC examined the reports and also presentation made by the experts who prepared the reports and recommend the amendment in the EC issued with the **additional conditions** stated therein.

Now the subject was placed in the 759<sup>th</sup> Authority meeting held on 30.09.2024. The authority noted that the subject was appraised in the 496<sup>th</sup> meeting of SEAC held on 12.09.2024.

In view of the above, the Authority accepted the SEAC's decision and decided to grant amendment in the EC issued vide Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 in addition to the following conditions:

1. The PP shall ensure that there is no impact on Mangrove Vegetation.
2. The PP shall ensure that there is no impact on coastal marine diversity.
3. The Project activity should not impact the livelihood of fishermen.
4. The Project activity should not create any hindrance to human settlement.
5. The Project activity should not disturb coastal margin & lead to erosion & intrusion of salt water.
6. The Project activity should not result in coastal line changes.
7. The Project activity should not impact the land use patterns.
8. The Project activity should not disturb the migratory patterns of birds & marine life.
9. The project activity shall ensure that the biological waste is disposed properly, for maintaining the hygiene in the local community.
10. The PP shall ensure that the post construction monitoring shall be strictly adhered for the cleanliness.
11. **All other conditions and validity mentioned in the EC vide Letter No. SEIAA-TN/ F.No.6440/EC/7(e)/75/2020 dated: 05.08.2020 shall remain unchanged and unaltered.**



**MEMBER SECRETARY  
SEIAA-TN**



Letter No. SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated:30.09.2024

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**Copy to:**

1. The Principal Secretary to Government, Environment, Climate Change and Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairperson, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ), 34, HEPC Building, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003.
6. The District Collector, Thiruvallur District.
7. Stock File.

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 8 of 2024  
(SZ)**

**Meenava Thanthai K.R.  
Selvaraj Kumar Meenava  
Nala Sangam**

**.. Appellant**

**Vs**

**1. State of Tamilnadu**

Through the Chief Secretary,

And Ors.

**... Respondents**

REPORT FILED ON BEHALF OF  
SEIAA – TAMIL NADU, The 2nd&  
3rd RESPONDENTS

**Counsel for 2nd and 3rd Respondent**

**S. SAI SATHYAJITH**